talks will continue Meanwhile, between the Government and Shri Laldenga. The Government are confident that talks would lead to an amicable solution of the problem in Mizoram, so that the energies of all sections of people in Mizoram can be towards their all-round development Minister, Chief The welcomed this Mizoram has also initiative.

Government appreciate that Shri Laldenga has stood by his earlier commitment in which the Mizo National Front had acknowledged that Mizoram is an integral part of India and has resolved to accept a settleall problems in Mizoram ment of within the framework of the Constitution of India.

14.05 hrs.

FINANCE (NO. 2) BILL 1980contd.

शो सत्यदेव सिंह (छारा) . उराध्यक्ष महोदय म माननीय वित्त मंत्री जो के प्रति हृदय से प्राभार प्रकट करता हूं, जिन्होंने इतना सुन्दर बनट हमारे मामने प्रस्तुत किया है । मैं दी नहीं, तुम्ल हर्षध्वित के बीच मुस्कराते हुए चेहरों से सभी माननीय सरस्यों ने इसका स्वागत किया है। जहा तक विरोधो पक्ष के माननीय सदस्यों का प्रक्त है, उतके समने मजबूरी थी भौर मजबूरी यह यो कि पिछने सत्र में भूतपूर्व वित्त मंत्री चौधरी चरण सिहने जो बजट पेश किया था उसके चलते देश के सामने नये सिरे से मंहनाई भ्राई, एक तरफ से उसके प्रभाव को रोक्ते का काम इस बजट ने किया है, इसलिये हमारे वित्त मंत्री जी सारे राष्ट्र के लिये स्तुत्य हैं, अभिनन्दनीय हैं। चौधरी बरण सिह जी स्वराष्ट्र मंत्री के रूप में भीर वित्त मंत्री के रूप में इस देश के इतिहास में अपर रहेंगे। इस लिये कि गृह मंत्री के रूप में उन्होंने एक मात्र उद्देश्य प्रपने सामने यह रखा कि किस प्रकार से श्रीमती इन्दिरा गांधी को परेणान करें ग्रीर इस उद्देश्य के चलते श्री जयपाल सिंह कश्यप, जी, ग्राप जा रहे हैं, कृषा कर बैठिये, ग्राप में भी बात करनी है.. मैं निवेदन कर रहा या. (ब्यवशान) . . . उन्होंने गृह मंत्री के रूप में यही कोशिश की कि श्रीमती इदिरा गांधी को किसी न किसी प्रकार से परेशान किया जाय । श्री धनिक लाल मंडल जी जो सदन में उपस्थिति हैं, उस समय गृह मंत्रालय में राज्य मंती थे। उस समय बिहार के भूतपूर्व मुख्य मंत्री श्री कर्परी ठाकुर 1745 LS-8.

ने भीर श्री धानक लाल मडल जी की पार्टी के लोगों ने बिहार में जात-पात के धाधार पर समाज का बटवारा किया, जिसके चलते वहा पर खून की धाराये बही...(ध्यवधान)... इजिनीयरिना, मैडिवःल कालिज भीर सभी कालेजों में, शहरों धीर गांवों में लड़कों का पढना धीर रहना मुश्यिक हो गया-यह द्यापकी देन है। इसीलिये बाप भारत के इतिहास में बमर रहेंगे, क्योंकि ग्राप लोगों के कारण बिहार में गौतम बुद्ध भगवान महावीर, ग्रशोक ग्रीर राजेद्र बाबू के बिहार में बहुत बड़े पैमाने पर हिसात्मक उपद्रव हुए ।

म्राजभी मेरे पास डा0 ईश्वरधारी सिंह 'केवट' का एक पत्र आया है जिसको मैं आपको दिखलान। चाहता हू। हमारे संसदीय छपरा क्षेप्र सारन जिले के सोनपुर थाने के अन्तर्गत सबसपुर दियारा मे गाव भाईटाला हे, जिसमे मुख्यतया पिछड़े वर्ग के लोग रहते हैं । यादव समुदाय की सख्या बहुत ज्यादा है, लेकिन इनके प्रार्तारकत बीन, हजाम, दुसाध, चाई (जो मल्लाह जाति के लोग हैं) ये सब रहते हैं। उनकी मां बहनो की मर्यादा से खिलवाड विद्या जाता है। मुझे 5-7-80 को सोनपुर पंचायत विकास सिर्मित की बैठक मे जाने का मौका मिला ग्रीर वहां मुझे यह सूचना मिली कि ये लोग उन पिछड़ी जातियों के माय इस तरह का जघन्य पाप कर रहे हैं। मै वहां स्वयं गया, पुलिस ग्रीधकारी भीर मजिस्ट्रेट के साथ गया वहां के नौजवानों की भाखों से भासुश्रों की धारा प्रवाहित होने लगी । वहां पर जितना मनाचार होता है, शायदे ही भारत में कही होता हो। द्याप लोक दल वाले यहा पर बागपत के काण्ड की चर्चा करते हैं, मै श्री जयपाल सिंह कथ्यप जी से निवेदन करूगा, श्री धनिक लाल मंडल जी से भीर भपने पड़ौसी श्री राम विलास पासवान जी स माग्रह करता हू—म्राप मेरे साथ वहां चलें 🚓 🛪 देख वहा कैमा भ्रत्याचार हो रहा है। यह पत्न हाजीपुर से छोड़ा गया है, जिस क्षेत्र से भाई राम विलास पासवान जी यहां प्रतिनिधित्व करने पाए हुए हैं। वे लोग ग्रपने कष्टों के बारे में चिद्ठी भी नहीं डाल सकते हैं—दूसरे क्षेत्र में जाकर चिट्ठी डालनी पड़ती है। वेलोग उन प्रत्याचारों के खिलाफ बोलने में असमर्थ हैं, उनकी जुबान पर ताला लगा हुमा है, इतने निरंकुश मत्याचार वहां पर हो रहे हैं। ...(व्यवधान)... उपाध्यक्ष महोदय, वहा पर गरोबों को पिछड़ी जातियों के लोगों को जाली मुकदमों में फसाया जाता है। सोनपुर प्रखंड की संबलपुर पंचायत के मुखिया तथा प्रखंड प्रमुख शिव शंकर राय में सोनपुर याने में उन लोगों को धमकी दी कि ये लोग मुकदमा वापस ले सें, ग्रन्थया पीपरा ग्रीर पारसविधा काण्ड की पुनरावृत्ति की जायगी। वहां पर सारे इलाके में मातक छाया हुमा है, कोई बोल नही सकता है, यहां तक कि पत्त तक हाजीपुर से छोड़ना पड़ा । [प्रो० सस्यदेव सिंह ]

मैं विरोधी दलों के मानतीय सदस्यों से भागह करूरंगा कि व हमारे साथ चनें धीर देख कि वहां नया स्थिति है।

Finance (No. 2) Bill

कल माननीय सदस्य श्री जयपाल सिह जी करयन इस बात की मांग कर रहे य कि पिछडे वर्गों के लिये घारक्षण होना चाहिये। मैं उनसे कहुंगा कि भाप पिछड़े वर्गे की बात मल कीजिये। सारे देश की बात कीजिये, सारे देश के गरीबों की बात कीजिये। भ्रापके नेता लोक नायक जय प्रकाश नारायण जी ने खुने-खले जब्बों में कहा या कि गरीबी और आर्थिक दशा के आधार पर, जाति के भाधार पर नहीं, भारकण होना चाहिये, लेकिन प्रापने उनकी बात को भी नहीं माना ।

14.12 hrs.

[SHRI SHIVRAJ V. PATIL in the Chair]

यह उन की भ्रमर वाणी है, जिस का जनता पार्टी बालों को पालन करना चाहिए । क्योंकि वे जनता पार्टी के जनक यें संस्थापक थे। समापति महोदय, सरकारी सेवाघों में हरिजनों को संरक्षण मिला है लेकिन भाप यह देखेंगें कि इस से भी उन का उद्धार नहीं हो सका है। मैं तो यह चाहूंगा कि ग्राप विरोधी दल के भौर हम सब मिल कर हरिजनों को भीर भिषक देवें भीर उन के प्रतिशत को बढ़ाएं हम इस में भाप का सहयोग करेगें लेकिन एक बात में यह कहना चहता हूं कि पिछले 30 वर्षों में माजादी के बाद श्री घनिक लाल मंडल जी जैसे लोग मोटे से मोटे होते गये भीर गरीबों का, हरिजनों श्रीर भादिवासियों का शोषण करते रहे। इसलिए में यह कहूंगा कि भव भीर भविक मोटा होने की कोशिश मत कीजिए । .... (व्यवधान) ... भ्राप के श्री चरण सिंह जी जब गृह मंत्री थे, तो उन की जो नीति थी, उस नीति के भाषार पर उन्होंने सारा काम देश का समाज का, नक्शा बिगाड दिया अपनी जिन्दगी की मुराद पूरी करने की कोशिश के लिए भौर विता मंत्री के रूप में भौर उनके बचत के चलते स्थिति इतनी बिगड़ गई कि धब संभाले नहीं संमली भीर देश की भ्रायिक स्थिति तथा बान्ति व्यवस्था जर्जर होती गई श्रोर जैसा रहीम कवि जी ने कहा है:

"बिगड़ी बात बने नहीं लाख करै किन कीय रहिमन बिगड़े इध हे मथैं न मासन होय।"

इन्होंने इस देश को इतना नीचे गिरा दिया है जि संभाले नहीं संगल रहा है। मैं घापसे आपह करूंगा कि अब वहां पर पारसबीका और पिपरा

कांड की पूनरावृत्ति की घमकी वी जाती है, इस को प्रविलम्ब सरकार को देखना चाहिए ग्रीर उसमें कुछ सुधार किया जाए । विरोधी पक्ष के सदस्य पिछड बर्गों के भारक्षण की बात करते हैं। पिछड़े वर्ग के लोगों की क्या दुर्दशा हो रही है, इसके बारे में कहा गया । ... (श्यवधान) ... भाई रामवतार शास्त्री जी भाप ीच में क्यों बोल रहे हैं। मैं तो ऐसा समझता या कि धाप जात-पात में विश्वास नहीं करते हैं । मैं व्यक्तिगत रूप से ऐसा मानता हूं कि साम्यवादी दल के लोग जात-पात में विश्वास नहीं करते हैं।

भी रामावतार ज्ञास्त्री (पटना) : प्रारक्षण के लिए हमारा विरोध नही है।

प्रो॰ सत्यादेव सिंह: भास्त्री जी पर बिहार में व्याप्त जातीयता का कुछ हो गया है। इसलिए ने इतना तिलमिला रहे हैं। जातपात से ऊपर उठो बरना (व्यवधान) . . , हरिजनों साम्यवाद से हट जामी की बात कीजिए, घादिवासियों की बात कीजिए भौर जात-पात की बात मत कोजिए । हरिजनों को भीर भागे बढ़ाइए, भादिवासियों को भीर भागे बढ़ाइए । हरिजनों पर धाप प्रत्याचार कर रहे हैं। ग्राप इनका शोषण कर रहे हैं भीर यह साम्य-वादी दल पर कलंक-स्वरूप है। ... (व्यवधान).

भव मैं बिहार के संबंध में कुछ चर्चा करना चाहंगा। बिहार में जो कोयले की रायल्टी मिलती है, वह वजन के धाधार पर मिलती है धौर कीमत के बाधार पर नहीं मिलती है। इसलिए हम भ्रापसे भाग्रह करेंगे कि विहार को रायस्टी का भौर ज्यादा पैसा मिलना चाहिए। हमारे जो धर्यशास्त्री नवयुवक मुख्य मंत्री धाए हैं, उन्होंने बिहार में वृद्धावस्था पेंशन देने का कान्तिकारी कदम उठाया है, वह एक सराहनीय कदम है। खेतिहर मजदरों को भी पेंशन देने का प्रस्ताव है भीर बिहार की भाषिक दशा में सुधार लाने की वे कोशिश कर रहे हैं। उन्होंने प्राथमिक विद्यालयों के लिए भवन निर्माण की व्यवस्था की है, ग्रामीणों के लिये गांवों में पेय जल तथा सड़क की व्यवस्था की है, हमारे मुख्य मंत्री जी श्री जगन्नाथ मिश्र ने वहां पर यह बड़ा मच्छा नदम उठाया है। लेकिन बिहार को रायलटी बहुत कम मिल रही है। खनिजों के मामले में बिहार बहुत भागे हैं लेकिन उसकी सही रायलटी नहीं मिलती है। इसलिए मैं विश्व मंत्री जी से यह भाग्रह करूंगा कि बिहार की बिगड़ी हुई दशा को सुघारने के लिए वे बिहार को मधिक रायलटी दें। तथा बिहार के माथिक प्रगति के लिए मुख्य मंत्री द्वारा 100 करोड़ रुपये के विभेष कार्यक्रम के लिए धपेक्तित मांग की पूर्ति करने की कृपा करें। भौर हुमारी प्रान्तीय सरकार के हाथ को वे मञ्जूत करें।

में सभापति महोदय धापके माध्यम से एक निवेदन भीर करना चाहता हूं। छपरा नगर जो हमारे नगर का मुख्यालय है, वहां से जो रैल लाइन लखनऊ तक जाती है वह लाइन छपरा नगर

के उत्तर भीर दक्षण वो भागों में विभक्त करते हुए निकलतो है। छ।रा कचेहरी स्टेशन के पूर्व ग्रीर पश्चिम में दो रेल फाटक हैं जो दोनों फाटक बड़ी लाइन बनाने के लिए बन्द किये आ रहे हैं भीर उसके स्थान पर किसी स्रोवर बिज या सड़क पुल का निर्माण नहीं हो रहा है। इससे छपरा नगर के उत्तर से दक्षिण लोगों के धाने जाने में कठिनाई हो जाती है क्योंकि लाइन के उत्तरी भाग को दक्षिणी भाग से जोड़ने वाली सड़क बन्द हो जाती है। इस तरह से दहिग्रावाटटोला, प्रभुनायनगर, खैरा, मढौरा, मशरक जाने वाले यातियों को बढ़ी असुविधा होगी । उनका झाना जाना झसंभव हो जाएगा । मैं ग्रापके माध्यम से रेल मंत्री जी से भागह करूगा कि इस सड़क पुल का निर्माण करके हो इन दोनों फाटकों को बन्द किया जाए । साथ-साथ छःरा सोतगुर के वीच अवतार नगर स्टेशनों को 'बी' श्रेगो का स्टेश। बनाया जाए।

अभी श्री बी० डी० सिह जो कि शायद जनता सैक्यूलर के सदस्य हैं, ने अपने भाषण में कहा कि प्रधान मंत्री श्रीमती इंदिरा गांधी काम में विश्वास नहीं करती, वे तड़क-भड़क में विश्वास करती हैं।" उनकी यह धारणा बिल्कुल निराधार है, प्राप्त है, सारा देश जानता है कि इस वीरागना ने जो उदाहरण हमारे सामने पेश किया है वह स्तुत्य और अभिनन्दनीय है। जनता एस के नेता बौधरी चरण सिंह जो को उन्होंने पतंग की तरह आकाश में खिलाकर उड़ा दिया और धागा तोड़ दिया जिससे उनको फिर धक्के के साथ जमीन पर ला दिया। इसके बाद चौधरी चरण सिंह के होश ठिकाने आने वाले अब नहीं हैं। इस प्रकार श्री बी० डी० सिंह का सोचना गलत है। (अववधान)

में एक भीर निवेदन करना चाहता हू। हमारे देश में इनकम टेक्स का एरियर बहुत बाकी है भीर लोग काफी करवचन करते हैं। राची शहर में एक श्रीमती कनक कुमारी देवी हैं जो श्री श्याम मुन्दर शाहदेव (बड़ा वाला) की धर्मपत्नी हैं। हि एक बहुत बड़ा जमीदार घराना है, काफी पैस बाले लोग हैं। उनकी काफी शहरी सम्पति है, भामदनी है। मकानों के किराये से उनके पास काफो पैसा आता है। इनके पास काफी टैक्स बकाया है। इन्होंने काड़ी टैक्स की चोरी की है। ऐसे ऐसे उदाहरण हमारे देश में बहुत से हैं जिनके पास हजारों, लाखों रुपया टैक्स का बाकी है। भगर सरकार यह पैसा वसूल कर ले तो देश की भाषिक दशा सुधर सकती है। दूसरी तरफ नौकरी पेशवालों से विशेष कर, प्राघ्यापकों से जो महंगाई से तबाह हैं, आर्थिक परेशानी में चरिक्ष-निर्माण विधायियों का कर रहे हैं, उनसे आयकर लेना श्रेयरूकर नहीं है।

इन शव्दों के साथ मैं आपका आभार प्रकट करता हूं। भी रामाधार शास्त्री : कोई रिजर्वेशन जातीय भाषार पर नहीं किया गया वा । (अवस-धान)

श्राचार्य भगवान केवः (अजमेर) सभापति महोदय, ग्राप इन पर नियंत्रण रखें ग्रीर इन्हें इस। प्रकार से न बोलने दें। (व्यवधान)

श्री जपाल सिंह कशयप (भावला): भापने हर जगह बैंकवडंक्लास की रिजर्वेशन दी है। (व्यवधान)

**ग्राचार्य मगवान देव**: ग्रगर हम बोलेंगे तो ग्रापके नीचे संधरती खिसकेगी।

श्री रामाधतार शास्त्री ' श्राप वाजिव बात कीजिए।

समापति महोदथ : शास्त्रो जी प्राप बहुत सीनियर मेम्बर है। ग्रागर ग्राप ही ऐसा करेंगे तो हाउस कैंस चलेगा ?

SHRI A. K. ROY (Dhanbad): Mr. Chairman, Sir, the Finance Bill is nothing but a technical exercise to legitimise the tax proprosals put forward in the budget. It is a sort of routine affairs. The hon. Finance Minister knows that all his proposals will be passed by this House. And hon. Members also know that one of their suggestions will be accepted or given any importance by this House. So, this is a routine and to some extent dis-interested affairs. But still we were duty-bound to participate and say something and expect though we should not expect, yet we are supposed to expect—that our words will be heard and some importance will be given to them.

While replying to the general debate on the Budget, the hon. Finance Minister said that he had prepared his Budget according to the philosophy and programme of the Congress party. Naturally, they cannot be guided by the Marxists or Communists, or any other party. The guiding principle or growth philosophy of Congress mixed economy. (Interruptions) is It is very difficult now to remember the names of the parties. Earlier, there used to be Congress and Janata. Now we have Congress (I), Congress (U), Congress (R) etc. We suggest that

they start with A, B and C. They may start from A and end up with Z, so that they can be unique.

There is limited time at my disposal. I want to say that mixed economy cannot be a fixed policy. Our hon. Finance Minister should understand this and also assure the House that mixed economy is just a transitional stage. It cannot be a fixed or permanent police. It is like standing. You cannot stand anywhere for a long time; you have to take a direction-left or right, towards capitalism or socialism. Secondly, this Government have a socialist economy. But many of us expected some nationalistic economy, some national economy, which will depart from the colonial mode of production and semifeudal structures. (Interruptions) I will explain . We expected some sort of a national economy which depart from the colonial debris of the past, and that we shall bury the semi-colonial economy, the feudal past, the colonial past and start a new life. That has not been fulfilled

The general parameter of a national economy would be self-reliance and growth-oriented, employmentoriented policy which will divert the economy from the non-priority sector to the priority sector, and which will slash down and ciphon off money from the other luxury and affluent sector. But no guideline is there in the entire tax proposals. (Interruptions) The Finance Minister has come out with the Finance Bill. I can see the economy of India from Dhanbad Dhanbad is a mini-India. It has got all the core sectors, all the subsidiary and ancillary industries and all the features, of which India is composed. Let us take the coal industry, as a case study. For example, there is the fertilizer industry.

That industry was installed there in 1957 by no less a person than Pandit Nehru himself. He personally

went there to inaugurate that industry. It was based on coal; and it was in the coal field area. It was based on a self-reliant technology. After traversing 30 years, where have we reached? We are now auctioning that coal based self-reliant unit which is our first public sectior enterprise. We like to say that this Government of Mrs. Indira Gandhi is presiding over the liquidation of the public sector in the country.

SOME HON. MEMBERS: No, no. SHRI A. K. ROY: Yes. Mr Churchill once said that he was not the first Prime Minister to preside over the liquidation of the British Empire. But this is the first Government to preside over the liquidation of the public sector. I can say that.

If you look at it, you will find that you are now substituting based, petroleum-based factories there for which we shall ever remain dependent on the foreign countires, on the World Bank pepole and the American imperialism. These people are shouting against American perialism; they are shouting loudly and publicly against it but surrendering surreptitiously and silently. That is the line that the Congress people are giving to us. The Janata Government was anti-socialist, and the Congress Government was pseudo-socialist. One was anti-socialist, and another was pseudo-socialist they are antisocial and pseudo-social, and we the poor people are in between, between frying pan and fire. We do not know whom to choose.

Another point that I would like to ask the hon Finance Minister is whether he is going to intervene in the matter so that in a coal-based factory in a coal-field area, we may not auction it and substitute and import an oil-based factory there, for which India will ever remain dependent on foreign countires. Is this your self-reliance? At least the national economy says that the economy should be self-reliant. Only a few days back, all people were shout-

ing that the public sector was not Congress, working well, and the people were styling that they were the great protectors of the public sector. But only a few days back, we debated whether we should have a committed judiciary or not. I do not want to comment on that. But we must have a committed bureaucracy to run the public sector. The officers of the public sector enterprises should not merely be efficient but they must vision, some idealism. have some Otherwise, no public sector can run. And you know the officers of the Bureau of Public Enterprises who select the top officers for the public sector; in the Selection Board who is there? All the persons who do not believe in the basic theory, principle, philosophy of public sector are there; and one of them, everybody konws Russy Modi, the Vice-Chairman of TISCO A man who does not believe in the theory of public sector, who is leading the monopoly capitalist, is sitting in the Selection Board and selecting our officers. After that, our great benevolent Finance Minister, a valiant fighter for the public is expecting our public sector operate efficiently.

Another point I would like to stress is that if you want to run the public sector correctly, you must have a commited bureaucracy who believe the basic theory of socialism on which the public sector rests and not a man who believes in capitalism. If we do not get them, then dismantle it, remove them, but you must have a committed bureaucracy. If you can you can talk of public sector, you can talk; if you cannot, you better remain silent.

Another point is this. I have already said how they are going to hand over the Kumar Dubey Engineering Works to TISCO-these people who fighting, they say, they are valiantly fighting against it-by cirumventing the MRTP Act. And though the Bihar Government, only a few days back, in reply to a Calling Attention, ad-

vocated that the Kumar Dubey Engineering Works should be taken over by the Government, under the Industries (Development and Regulation) Act, but these people are conspiring secretly, making a drill, so that the factory could be handed over to the TISCO; and after that, they are saying, they are believing in a mixed economy. They are saving our socialist core of the economy from the Janata. These Janata people used to be-one thing is very good-foolish no.1.

So, we could have understood them. But these Congress people, they are very efficient, very competent and very coherent, but only for doing wrong things. These people are capable of doing positive mischief which the Janata people were incapable of.

I want to say something about the black money. I would like to ask the Finance Minister who is always smiling. People have referred to Wanchoo Committee, etc. I do not want to go to that generalisation, but I put a question-concrete and positive ques-What is the number of car tion. owners, truck owners, dumper owners and bus owners in Dhanbad and what is the percentage to pay income tax? The answer received from the previous Government brings surprise. The number of cars was 5245 and only 5% of the owners give income tax. Can. there be car owners who are incapable of giving income tax? The number of trucks is 4253, and only 50% the owners give income tax. number of dumper owners is 95, only 50% give income tax. The number of bus owners is 318, only 20% income tax. The number of power driven vehicles is 4495 and only 2% of the owners give income tax. This is the efficiency of the income tax Department in my District.

In Dhanbad only 20 factories are listed. I can give the names also if you could give me time. They have taken money from all the banks. They are diverting total money into another sector. When we represent against

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them, there is nobody to listen. In this way they are having their mixed economy. They are building their national economy. They are saying that they will be building their own mode of Sosialistic pattern of Society under the debris of post-colonial rule. Let there be democracy, dictatorship or autocracy, but this hypocracy must end.

SHRI MAHENDRA PRASAD (Jahanabad): The present Finance Bill is in pursuance of the wonderful budget, the best budget of post independent India, which our Finance Minister presented to this august House last month. I stand here to support the Finance Bill.

The 3 years of Janata rule has destroyed the economic fibre of the country. The country is passing through most difficult time. We have sky rocketting inflation and bone breaking rise in prices of all commodities. The whole population is living under fear of uncertainty of prices of every commodity. It is not a happy situation for any Government which calls itself welfare Government. Our democratic Government, which concern for the people, will have to solve this problem and allay the fear of the people. How can this problem be solved? There are 2 ways:

- (a) Check in population explosion by all means.
- (b) Increase in production and supply.

Being a student of Economics, I know the price in the market in a democratic country is determined by interaction of supply and demand. More the supply, in relation to demnd in the market, less the price, and less the supply, in relation to demand in the market, more the price. Therefore, for arresting the price and bringing it down, we will have to bring tremendous amount of improvement in the supply position. We will have to flood the market with supplies of material, while restricting the demand through population control. The supply can-

not be increased through a magic wand. To improve the supply, tremendous amount of increase in production is necessary. How do we increase the production? There are two ways: (1) There should be either influence of fear, as we can see in a regimented society like USSR other communist countries, where people work hard because otherwise they can lose their lives, or (2) There should be element of incentive and interest to produce more. Human being by nature is self and attachment minded. People do not like to with what is attached with them. Ignoring the self, can be the act of stoic. But even being stoic minded is an act of selfishness The act benevolence and kindness also is predominantly an act of selfishness, because these acts are in pursuance of getting salvation foroneself. This is truth and no success can be achieved, ignoring truth. in any sphere, by Therefore. Sir, we should recognise the necessity of the element of incentive, while formulating our economic policies. Today what we find is the negligence of these important factors at the time of formulating government policies. Hence the chances of failure o four policies, and therefore problems for the people.

Today if the Government wants to get the people interested in national effort to increase production, the taxes, both at corporate and personal levels, will have to be reduced to the minimum, so that people get incentive and inducement for hard work. The Government itself is of the opinion that—

"Reduction in rates of income-tax will make people more honest and thus curb the generation of black money."

The Government is also of the opinion that—

"Economic growth can be accelerated only through larger savings and investments."

Finance

This is what the Government riself admits. It is also by implication an admission by the Government, and very rightly so, that high incidence of tax is detrimental to creation of white money. The money which is essential for increasing production. It is also an admission that because of high taxation policy of the Government, there is generation of unlimited amount of black money, which is not used for production purposes. This state of affairs is suicidal for the economy of any country which aspires to develop. Black money creates unnecessary demands. While money creates necessary supply. Today, the key to the solution of the Indian economic problem lies in the fact that there is larger amount of savings and investments. This is possible only and only through generation of white money. White money can be created only if black money is stopped, and black money can be stopped only if there is incentive to create white money by reduction in taxation. Today the incidence of taxation in India is so high that nobody feels interested in disclosing his or her income. The taxation policy of the Government is a great deterrent to disclosure of income, compelling the people to become dishonest Today this policy of high taxation is telling upon the national economy. The problem today is not distribution of wealth which is, as a matter of fact, nonexistent, but creation of wealth. Today it appears that the fight is for distributing pieces of fish which is still in deep water. It is also a fact, Sir, that Governmental expenditure especially in productive ventures of the Government, is wasteful to a large extent. It is so because of lack of incentive in Governmental expenditure and natural corruption among Government officials under the prevailing system.

While campaigning during the last Assembly elections, in Bihar, I met a Head Master of a High School, who complained that a crore of rupees, which starts from the Central Government, meant for villagers, becomes a big zero while passing through different Central and State Government

agencies. Mukhiyas get the last chunk of the loaf, while villagers for whom the money is meant get a big disappointment. In Bihar, I remember, several Mukhiyas, in connivance with Block and Sub-Divisional officials, on sharing the booty basis, took a large amount of money from the State Government in the name of digging well during severe drought period before 1970, though no well or a very few wells were dug. It is natural and nothing much can be done about it.

Because of lack of incentive in Governmental expenditure, in production sector, the Governmental expenditure becomes wasteful. We know the performance of several Government projects. Therefore, the lesser the Governmental expenditure, the better the result for the economy of the country.

Moreover, Sir, I propose to request the Finance Minister to formulate the Governmental policies, on the line that there is less Governmental expenditure where the Governmental expenditure is wasteful; the generation of black money is stopped; and there is creation of white money. There is incentive to the people to create white money out of their savings and invest them in developmental activities of the country, by producing more and creat. ing boom in supply. Such action will result in boom in production, creation of wealth and employment opportunity, increase in per capita income, increase in export because of more production and increase in Government's earning and therefore building a good and great image for the Government.

To achieve all these, the Finance Minister should reduce the personal and corporate tax, including all surcharges, to 20 per cent from the present 66 per cent. If it is so done, the worst that can happen to the Government is that the Government will lose revenue of Rs. 2000 crores. At the moment, the revenue to the Government exchequer through personal and corporate tax is Rs. 1426 crores

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and Rs. 1515 crores respectively. But, this step of reducing taxes will resurrect the national economy and will create boom in every sphere of our economy. The whole economic picture of the country will change to the great advantage of the people of the country and the Government as well. Also, I feel, that the loss of Rs. 2000 crores because of reduction in taxes to 20 per cent is more notional than factual. In my opinion, the Government will earn much more than what they are earning now because of better compliance of taxes and because of lots of economic activity which will, turn, bring more money to the Government exchequer by way of taxes from increased income of the people and different industrial units as well as excise duty on increased volume of production and sale. For immediate relief to the Government exchequer, even excise duty can be enhanced to net Rs. 2000 crores to the Government Exchequer. Though it is an unpopular suggestion, and it will no doubt be a burden on the people, yet for national interest sometimes harsh steps are taken and sacrifices are made. But in any case, in the longer run, it will benefit the people, the Government and the country much more than the sacrifices made.

Wealth tax: I do not know when was the concept of wealth tax in our country introduced. To my mind, this is disincentive to the people who earn money through hard work. It is a psychological phenomenon. It all adversely affects the productivity of the country which in turn affects the supply position and price for different commodities and, therefore, the fate of the country.

Today, people while justifying the high incidence of taxation, talk of the high taxation in developed European and American countries. But these friends forget that when real growth took place in these countries, scores of years ago, there was either no taxation or it was nominal. The USSR and other communist countries developed under regimentation and influ-

ence of fear which comes out of bullet and buyonet.

Keeping in view the above enumerated factors and philosophy, I request our hon. Finance Minister not to insist on section 80J legislation, and that also with retrospective effect. It will adversely affect industries and the economy of the country, because of the same reasons which I have enumerated above. It will take away money from a sector, where the utilisation of money is cent per cent productive and where money helps developmental work of the country. While introducing this section 80J legislation, the hon. Finance Minister feels proud that one vigilant Income-tax Commissioner discovered that this section 80J gives double income-tax benefit to the industry but the hon. Finance Minister forgets that people pay double incometax on the same income, first in the form of corporate tax and again in the form of personal tax on income from dividend etc. though the source of both the income, corporate as well as personal, is the same,

Therefore, I will request the hon. Finance Minister not to be carried away by any fancy or the whim and arrogance of any officer, but to consider sympathetically the request to desist from the proposed legislation. At least the retrospective part of it must be taken out and, if nothing else, at least the small scale industries must be spared from the flurry of this legislation. My request is for the same reason, as I have described above, that it will discourage the incentive in industries as also it will encourage wasteful governmental expenditure.

The Government proposes to raise the exemption limit from Rs. 10,000 to Rs. 12,000 for income-tax purposes. The result will be that it will throw 6 lakh tax-payers out of the incometax net. It will also result in revenue loss to the Government exchequer to the tune of about Rs. 18 crores. This is, no doubt, a popular step taken by the Government, and it will give relief to a large number of people and,

therefore, it should be welcomed. But it is not a remedy to the economic ailments of the country. Rather, it may add to the already depressing economic situation as because of this tax concession, the earning of six lakh people, if they are not saved and invested, may be dumped into the market for purchasing luxurious and unnecessary commodities, thereby creating more demand in the market as a result of which overall price may tend to increase. My fear is that the beneficiaries of this tax relief belong to the category of people who have a tendency to spend money, rather than save and invest it. Therefore, the need today is to encourage saving through governmental tax policies by giving relief to a section, or institutions or firms, where the tendency is to invest in developmental activities of the country.

Sir, only a strong leader and a strong Government can take such a bold policy decision. Fortunately for India, we have got a strong leader and a strong Government right now. If such a strong decision cannot be taken now, it will never be taken. This is the most opportune time for such decision. Because, if this decision is taken now, it will start bearing fruit within two or three years and will get the support of the people as the result starts coming. If this decison is taken a few years later, it may create a bad image for the Government and may affect the election prospect, because the good result cannot be expected immediately after these decisions.

भी काली चरण शर्मा (भिण्ड) : माननीय सभापति महोदय, मैं भापके माध्यम से माननीय वित्त मंत्री जी द्वारा प्रस्तुत वित्त विधेयक का समर्थन करता भीर स्वागत करता हं। मान्यवर, इस मौजदा परिस्थित में, पिछले वर्षों में देश की धार्षिक व्यवस्था को जो काफी धक्का लगा था उस सब के होते हुए भी वित्त मंत्री भी ने जो इतना ग्रन्छ। बजट प्रस्तुत किया है, उसके लिए हमारे वित्त मंत्री जी बधाई के पात हैं। फिर भी मैं बजट के सम्बन्ध में कुछ सुझाव माननीय वित्त मंत्री जी के सामने रखना चाहता हूं। हमारा देश कृषि प्रधान देश है। बस्सी प्रतिशत हमारे देश में किसानों की बाबादी है हमारे देश में अधिकतर काश्तकार ऐसे हैं जिन के

पास एक एक और दो दो एक इसीन है। के इस महंगाई के यूग में दूसरी चीजों के मुकाबले में भनाज के मुल्यों भें बहुत कम वृद्धि हुई है। कृषि मूल्य पायोग द्वारा जिन मुल्यों की सिफारिश की जाती हैं वे बहुत ही कम होते हैं। ग्राप किसी भी वर्ष को बाधार वर्ष मान कर देखें, बाप इसी निष्कर्ष पर पहुंचेंगे कि कृषि उत्पादन के मृत्यों में बहुत ही कम वृद्धि हुई है। 1971 को माधार वर्ष मान कर देखें तो भापको पता चल जाएगा कि भौद्योगिक उत्पादनों के मुकाबले में कृषि उत्पादनों के मूल्यों में कितनी कम वृद्धि हुई है। हमारे देश का किसान ग्रीद्योगिक उत्पादनों की खरीद करता है, सभी भावश्यक वस्तुओं की खरीद करता है। जब तक उस हिसाब से घाप उसकी उपज के दाम नहीं बढ़ाएंगे किसान घागे नहीं बढ़ सकता है। आप ऐसा भायोग बनाएं जो श्रीद्योगिक उत्पादन भीर कृषि उत्पादन दोनों के समान रूप से मुल्य निर्घारित करे। तभी घाप किसान को कोई लाभ पहुंचा सकते हैं। मैं भापके सामने एक उदाहरण रखना चाहता हूं। जनता पार्टी के शासनकाल में तीन वर्ष पूर्व गन्ने के मूल्य बहुत कम थे ग्रीर किसानों ने ग्रपना गन्ना खेतों में ही जला दिया था। मृल्य इतने कम थे कि उसको मिल तक पहुंचाने से उसको कोई फ़ायदा नही होता था। तब 6 भीर 8 रुपये मन गन्ना भीर 6 भीर 8 रुपये मन ग्रालुबिकाथा। इस बात को हमारे उत्तर प्रदेश के माननीय सदस्य बहुत ग्रच्छी तरह से जानते हैं। उसी का यह नतीजा है कि झाज हम को चीनी झाठ रुपये किलो भी मुश्किल से उपलब्ध हो रही है । इस वास्ते मेरा भ्राप से निवेदन है कि भ्राप किसान के लिए इस बजट में कोई विशेष प्रावधान करें।

द्माप हजारो करोड़ रुपये का इनवैस्टमेंट देश में करते हैं। क्या प्रत्येक परिवार के आदिमियों में से जिस के घर में कोई पढ़ा हुआ आदमी है, एक आदमी को ब्राप नौकरी दे पाए हैं? हर एक को नौकरी दे पाना तो सम्भव नही है। लेकिन एक परिवार 🗈 में एक को भी भ्राप नौकरी नही देपाए हैं। शायद दे भी नहीं पाएंगे। इस वास्ते मैं भ्रापके सामने एक सुझाव रखना चाहता हूं। पशु पालन ग्रीर कृषि एक ऐसा संयुक्त उद्योग है कि ग्रगर इस को उन्नति के भवसर मिलें भीर इसको बढ़ावा दिया जाए तो किसान भ्रच्छी तरक्की कर सकता है मध्यम वर्गीय परिवार जो हमारे देश में हैं उनके लड़के नौकरी कर सकते हैं, पढ़ लिख कर लेकिन मजदूरी मही कर सकते हैं। अगर आप मध्यम दर्जे के परि-वारों के लिए जो एक भैंस भीर गाय खरीद नही सकते हैं, उनकी बैंक से सस्ते रेट पर कर्ज दिलाने की व्यवस्था कर दें तो हमारे देश की दूध की ग्रावश्यकतायें भी पूरी हो सकती है और किसान का बह फालतू भूसा तथा दूसरी बीजें जो खेती में वह उत्पादन करता है, उनका इस्तेमाल कर के वह दूध का उत्पादन भी बढ़ा सकता है। मेरा निवेदन है कि पशु पालन के लिए बहुत ज्यादा माला में रकम की ज्यवस्था की जाए ताकि हमारे देश के बहुत से परिवारों को लाभ हो सके।

# [बी कामी चरव गर्मी]

थव में मध्य प्रदेश के सम्बन्ध में भाप से कुछ निवेदन करना चाहता हूं। हमारा प्रदेश सारे देश क प्रदेशों में सब से बड़ा है। वहां पर खनिजों के विपुल भण्डार हैं। इन खनिजों के लिए देश के दूसरे राज्यों की तरह से मध्य प्रदेश के वास्ते भी ख्योग घन्धों का भाषंटन करें तो हमारे देश की बहुत सी भावश्यकताओं की पूर्ति हो सकती है। इमारे यहां कोयला, लोहा, तथा दूसरी भनेक वस्तुभों के धनेक पंडार हैं। सिघरौली में तथा दूसरी जगह धगर बिजली के यूनिट लगा दिए जाएं तो काफी विजली की मांग की पूर्ति हो सकती है। बस्तर में तथा दूसरे जिलों में घादिवासी लोग बनों पर निर्भर रह कर प्रथना गुजर बसर करते हैं। 33 साल की प्राजादी के बाद भी उन गरीब प्रावि-बासियों को कोई फायदा नहीं पहुंचाया गया है। मेरी प्रार्थना है कि भाप कहां वनों पर प्राधारित उद्योग लगाएं ताकि उनको लाभ पहुंचे सके। वनों तथा खनियों पर पाधारित उद्योग चाहे पन्लिक सैक्टर में धौर चाहे प्राइवेट सैक्टर में खोले जाएं और इन खनिजों का दोहन किया जाए तो पड़े सिखे श्रीर वे पढ़े लिखे लोगों को भी काम मिल सकता है। इसकी तरफ द्यापका विशेष ध्यान जाना चाहिए भीर इसकी कोई व्यवस्था होनी चाहिए।

हमारे प्रदेश में रेलों की भी बहुत कमी है। ग्रगर वहां रेल लाइनें दी जाएं तो जहां खानिज पदार्थ पाए जाते हैं तथा वन सम्पदा पाई जाती है, वहां जोगों को बहुत लाभ हो सकता है धौर इससे काफी फायदा भी देश को हो सकता है। हमारे भिड घौर दितया जिले में काफी समस्याये हैं। भिड ग्रीर दितया में एक एक बड़ा उद्योग खोला जावे। ग्राप देखेंगे कि हमारे जिलों में ग्वालियर राज्य में पहले कम्पलसरीं रिक्टमेंट मिलैस्ट्री में होता **वा । मैं कहना चाहंगा कि प्राज भी प्रगर मिलेट्री** में हमारे यहां के लोग लिये जायें तो भ्रच्छा होगा क्योंकि वह काफी लड़ने घोर मरने वाले होते हैं, काफी • मध्यब्त होते हैं। उस समय ग्वालियर का मिलेटी में नाम या । हमारे यहां एक-एक एकड़ के काक्तकार हैं भीर 10, 10, 20, 20 मादिमियों के परिवार नौकरी पर ही गुजर करते हैं, इसलिंग इसकी तरफ घ्यान देना चाह्रिये ।

हमारे जिले में रेल बेलाइन गुना से इट वा का सर्वे करने के लिए मंजूरी की गई है, उसको अगर जस्दी ही बजट में लिया गया तो काफी तरक्की हो सकेगी।

मैं माननीय वित्त मंत्री जी से निवेदन करता हूं कि मौजूदा इन्वेस्टमेंट में ग्राप किसानों के लिए काफी राहत देने की बात करेंगे, ग्रौर कृषि मंत्री भी इसमें सहयोग करेंगे। इन शब्दों के साथ मैं बजट का स्वागत करता हूं। जयहिन्द।

SHRI G. M. BANATWALLA (Ponnari): At the outset, I would like to draw the attention of the hon. Finance

Minister to a few important procedural questions witch have come up during the course of the national debate on the budget proposals. I echo them in this House only in order that the House and the nation may know the reactions of the hon. Finance Minister to these suggestions.

Shri Palkivala, for example, nas suggested that the Budget proposals need not always be shrouded in traditional secrecy. Let there be an open public debate throughout the length and breadth of the country on tentative budget proposals before they are presented in this House.

SHRI JYOTIRMOY BOSU (Diamond Harbour): Barring a few items.

SHRI G. M. BANATWALLA: This would allow us to influence the thinking and the principles that go into the formulation of the budget proposals. In the USA, for example, the Budget is communicated in a message by the President to the Congress well in advance of the time the Bill is introduced in the Congress. In the case of Finland, for example, the Finnish Parliament was discussing in June the tentative proposals that were to come before it later on in September.

Shri Palkivala says:

"Mr. Venkataraman is the man of right calibre and courage to make the momentous innovation of scrapping the shroud of secrecy and inviting an open debate before introducing his Budget next year."

So, let  $u_S$  have the reactions of the hon. Finance Minister to this important procedural question.

Another important point is that the Finance Bill in one clean sweep modifies, comprehensively amends, several taxation laws. For example, this Finance Bill amends several taxation laws. It amends several taxation laws. It amends several laws connected with direct taxes, namely the Income-tax Act, the Wealth Tax Act, the Gift Tax Act and the Interest Tax Act. In the

same Finance Bill we find that several laws connected with indirect taxes are also sought to be amended, namely the Customs Tariff Act, the Central Excises and Salt Act, the Additional Duties of Excise (Goods of Special Importance) Act, the Customs, Central Excises and Salt and Central Board of Revenue (Amendment) Act. There are some miscellaneous Acts also that are sought to be amended, namely the Indian Post Office Act and Compulsory Deposit Scheme (Incometax Payers) Act.

We therefore find that in one clean sweep the Finance Bill amends a number of laws. Here I must submit that amendments of the direct tax laws that are made through the Finance Bill do not get sufficient attention.

#### 15.00 hrs.

Sir, you have told me to give all my views in five minutes on the several laws that are to be amended by this Finance Bill. Therefore, I suggest that as far as tax laws are concerned there should be separate amending bills. These amending bills should go to the joint select committees and thereafter fully debated in Parliament. In these select committees the Members of Parliament will have an opportunity to directly examine the evidence of those experts who protagonists of some measure or the other.

Now, I come to the fiscal measures contemplated under the Bill. These fiscal measures do open up a new path in the budgetary policy. It is to the credit of the Finance Minister that in the face of heavy deficit he has managed to give us reliefs and incentives howsoever inadequate they may be. There is no doubt that these reliefs will swell disposable income thus adding to the demand and purchasing power and giving the necessary impetus in order to increase the supplies.

Mr. Chairman, there is also a remarkable feature of this particular Finance Bill. That remarkable feature is that the hon'ble Finance Mi-

nister has managed to increase the capital and revenue expenditure by as much as three thousand crores by just 285 crores by way of additional taxation and 1400 crores by way of deficit. We must, therefore, appreciate that the Finance Minister has been in a position to increase the capital and revenue expenditure of Rs. 3000 crores by taking only 285 crores by way of additional taxation and 1400 crores by way of deficit. This must be contrasted with year's budget of Shri Charan Singh. In that budget the then Finance Minis. ter took away 665 crores in taxes and the increase in capital and revenue expenditure was just 100 crores. I must, therefore, congratulate the Finance Minister for this remarkable feature of the budgetary proposals.

However, there is one more fact that must be conceded and the hon'ble Finance Minister must concede it that the budget is a master-piece. It is a master-piece in showman-ship. Finance Minister has received laurels. I do not grudge the same. I join in giving those bouquets also for slashing the excise duties on selected items of consumption and intermediate goods. The relief given is 43 crores. On the basis of that the hon'ble Minister has made a claim that there is reduction in the tax burden on articles of common consumption. I submit that this claim is not properly founded because the hon'ble Minister has increased across the board special excise duties on all other items-essential or nonessential-consumed bу rich poor...

Now I will make a few brief remarks with respect to industrial growth and incentives. I might say that these are not adequate. I will take up the point when I move my amendments to those particular Clauses. But I might now say that our industrial base was created in the year 1950. In the case of many industries there is now an outmoded technology. Therefore, the 50 per more depreciation than the normal rate, which is envisaged in the budget

[Shri G. M. Banatwalla] proposals, is not adequate to induce industries to modernise assets and to plough back profits for growth.

Finance (No. 2) Bill

Then, Sir, I would like to point out an unhealthy feature of the propoals. And that is, that many of them are with retrospective effect. I have to move several amendments with respect to that particular point and I will deal with them in detail at that stage.

I may conclude by saying that the question of unemployment and inflation must be tackled on a war footing. Inflation rate is now going up to 30 per cent. Our Finance Minister is going at a speed which is greater than the speed of SLV-3. Our entire calculations are bound to be upset. Therefore the matter needs more serious thinking and vigorous steps are needed to tackle the problem on a war footing. And in the case of un-employment ,the private sector must also play its role and proper incentives should be given. If the private sector comes forward with any scheme to generate additional employment I hope that they will be considered and proper steps taken.

I hope that these few preliminary remarks, which I have made in the few minutes which you have graciously allowed me, will meet with deep consideration at the hands of the hon, Finance Minister. With these words I conclude.

MR. CHAIRMAN: The Finance Minister...

SHRI K. T. KOSALRAM (Tiruchendur): I gave my name 3 days back. Mr. Lakshmanan told me, "I will be calling you". It is very unfair.

THE MINISTER OF FINANCE (SHRI R. VENKATARAMAN): I am your representative. I will look after the same.

SHRI K. T. KOSALRAM: It is very unfair. For three days I have been waiting for my chance.

MR. CHAIRMAN: I am really sorry; I cannot accommodate you.

SHRI K. T. KOSALRAM: He said he will allow me. What is this?

श्री शिषक्षार सिंह ठाकुर (खंडवा ) : सभापति महोदय, हाउस की भाम राय है कि सदन का समय बढ़ाया

MR. CHAIRMAN: I think the hon. Minister has conceded and the House also desires that we sit for one hour more to discuss this. But I would request hon. Members not to speak for more than 5 minutes.

SHRI JYOTIRMOY BOSU: When you reply, at 4.30 or 4?

SHRI VENKATARAMAN:  $\mathbf{R}$ . General Debate goes on up to 4. I will begin at 4 O'clock.

SHRI JYOTIRMOY BOSU: I suggest 4-30 p.m. There are some committees working according Speaker's direction at 3 O'clock, and some of us have to be there. Here is an important occasion when some of us have given our notice to the Mi-The Minister will naturally nister. be covering some of my points. have also asked questions with regard to importation of Pitts aircraft. I want to hear him. How can I be present at the Committee and the House at the same time?

SHRI R. VENKATARAMAN: I will wait till Mr. Bosu comes and I will deal with that subject as soon as he comes.

SHRI JYOTIRMOY BOSU: I am much obliged and most grateful to you.

MR. CHAIRMAN: Shri Kosalram.

SHRI K. T. KOSALRAM: Chairman, Sir. I thank you much at the outset for having given me this opportunity.

I rise to support the Finance Bill moved by my friend, Mr. Venkataraman, I know Mr. Venkataraman,

who was my colleague in the Madras Legislative Assembly. His tenure as the Industries Minister of Tamil Nadu is being remembered as the Industrial Age of Tamil Nadu. Now, his tenure as the Finance Minister of India will surely be remembered as Economic Miracle Era of India.

Since the Finance Bill gives effect to his Budget proposals, aimed at economic revival, I have to refer to certain important issues. The Government of India envisages annual growth rate of 5 per cent during the Sixth Plan. But the proposed additional investment is 16.6 per cent. When the price rise is 20 per cent per annum. I would like to know, how the Finance Minister proposes to achieve the growth rate of 5 per cent with only 16.6 per cent additional investment.

Here it is necessary to point out that last year the savings increased by 22 per cent. I need not say that savings help capital formation. fortunately, there was no capital formation last year and as a result of that, the industrial growth rate was 'nil' in 1979-80. I would like him to throw light on this matter.

The hon. Finance Minister is also a Member of the Central Planning Commission. It, therefore, becomes his special responsibility to see that what he assures to the people is approved by the Planning Commission.

When he addressed Madurai-Ramnad Chamber of Commerce, he assured them that Karur-Dindigul-Tuticorin Railway line-because he happens to be the Planning Commission Member, I say this; otherwise, I would not touch this point-would be taken up for consideration this year. He will recall that from the Opposition benches, he led a delegation to the then Railway Minister, Prof. Madhu Dandavate, of all MPs from Tamil Nadu, irrespective of political parties to which they belonged demanding that this Project should be taken up in 1979-80 itself. This year,

I interrupted the hon. Railway Minister, Pandit Kamalapati Tripathi while. he was replying to the Demands for Grants relating to the Ministry of "What is Railways and asked him: meant by inclusion of Karur-Dindigul-Tuticorin BG line for consideration in the Railway Budget?—I wanted to know from him specifically as to what is meant by 'consideration'and whether it would be taken up for execution this year itself." He replied: "This proposal has been sent to the Planning Commission and that as soon as he receives the recommendation of the Planning Commission, he will take it up for execution this year itself." Then, I contacted the Planning Minister, Shri Tiwari, he told me that the Railways have sent this proposal along with ten other proposals and it would be taken up for consideration after the Plan frame for 1980—85 is finalised. is the position. You are a member of the Planning Commission now as the Finance Minister and earlier on you were a member of the Planning Commission. You know fully well position about this project.

The General Manager, Southern Railways, Shri Thomas on 24-7-80 has informed the press—the Hindu has prominently published it—that Planning Commission is about to clear this proposal of Karur-Dindigul-Tuticorin BG line. I am at a loss as to whom to believe, you or Mr. Tiwari, and whom not to believe. As a member of the Planning Commission, you should see that your assurance to the people of Tamil Nadu is fulfilled by taking up this scheme for implementation this year itself.

The hon. Finance Minister was also kind enough to assure the gathering at Madras at my felicitation function that he has approved Rs. 200 crores BHEL project at Ranipotai in Tamil Nadu. He was holding Industries portfolio also at that time. Now, I understand that the office of BHEL which was opened at Ranipotai has been closed because the scheme has

### [Shri K. T. Kosalram]

been taken to some other State. I want to know how far it is true. I want a clarification from the hon. Finance Minister, Mr. Venkataraman. I would like to know how the hon. Finance Minister is going to keep up his assurance to the people of Tamil Nadu. He had categorically assured it. The scheme has now been taken to some other State. I want to know whether this information is correct or not—I may be right or I may be wrong.

Now, I would like to point out that in 1979, of the total assistance of Rs. 16,026 crores given by commercial banks to industries, the four southern States, Andhra Pradesh, Karnataka Kerala and Tamil Nadu have got only Rs. 3,194 crores which is about 19 per cent. Similarly, out of Rs. 1,247 crores sanctioned in 1978-79 by all-India term-lending institutions to industries, these southern States got only Rs. 311 crores. The amount actually disbursed was only Rs. 227 crores. These are all Reserve Bank of India figures. These are not my figures or those of the man in the street. These figures have been supplied by the Reserve Bank of India. How do you expect the southern States to develop industrially this meagre assistance from commercial banks and term-lending institutions?

In this session, a Bill was passed for taking-over of the National Jute Mills of Calcutta to which the public sector financial institutions have given loans of Rs. 9 crores. But for the past three years, the Plastic Resins Chemicals Ltd., Arumuganeri near Tuticorin lying closed. is Dhragandhara Chemical Works, a sister concern of PRC, is not interested to revive this unit because management has exploited this unit fully and the machinery is rusting now while the product Resin is being imported to the value of several crores of rupees. The All-India Resin Manufacturers' Association passed a

unanimous resolution. They demanded that this unit be taken over by the Government. The loans extended by the financial institutions run to only about Rs. 3 crores. The Government may extend loan facilities to SPIC or IDL or Chemplast, so that this unit is taken over by anyone of them, and run successfully.

The Finance Minister has to ensure that the moneys provided are not allowed to lapse. The shortfall in 1979-80—revised estimates—under the head Fisheries, was about Rs. 31 crores. The reason given is non-completion of the fishing harbour projects at major and minor ports.

For the past 3 years, I have been running from pillar to post for the development of Chinnamuttom fishing harbour project. With an investment of Rs. 6 crores, this port will give Rs. 10 crores annually in foreign exchange. I am happy that this project will be taken up for implementation this year, as announced by Shri R. V. Swaminathan, Minister of State for Agriculture. I am sure that the Finance Minister will make necessary funds available for this.

श्रीमती उथा वर्मा (खेरी) : सभापित महोदय, वित्त मंत्री जी ने जो वित्त विधेयक पेश किया है उसका मैं समर्थन करती हं। ऐसा करते हुए मौजूदा राजनितक परिस्थितियों को देखते हुए धपनी सरकार श्रीर शासक दल कांग्रेस धाई को श्रपनी राय देना वाहती हं। हमारी पार्टी तथा सरकार ने यह दृढ़ संकल्प कर रखा है कि भारत की गरीबी एवं बेकारी की समस्याग्रों की हम हल करेंगे तथा हमारे देश के लिए समाजवाद की स्थापना एक राम बाण श्रीषधि है। गत लोक सभा चुनाव में भारत की जनता ने हमारी कांग्रेस भाई के विरुद्ध किए गए इस प्रचार को मान लिया था कि श्रीमती इंदिरा गांधी तानाशाही श्रयांत् धिंधनायकवाद— डिक्टेटरिशप—के जरिए समाजवाद की स्थापना करें।

इंदिरा जी के पुराने सभी निकटतम साथियों ने जो पहले उनके साथ ये और जो अब कांग्रेस (असें) में हैं या उसके नेता हैं या सदस्य हैं तथा अन्य सभी दूसरी राजनीतिक पार्टियों ने मतदाताओं के सामने यही प्रचार किया अने कि इंदिरा जी देश को तानाशाही की ओर ले जा रही हैं। इसके बावजूद जनता ने इस सवाल पर इंदिरा जी तथा कांग्रेस आई को प्रचण्ड बहुमत दिया और दो तिहाई सीटों पर

उसके प्रत्याशियों को विजयी बनाया भीर यह मैंडेट विया कि वह वर्तमान सड़ी गली व्यवस्था को समूल नष्ट कर भित शीड़ा—भित्रनायकवाद (तानाशाही) के जरिए समाजवाद की स्थापना कर इस देश से गरीबी, बेकारी तथा भ्रन्य सभी प्रकार की विषम-ताओं को समाप्त कर दें।

सारे संसार के मौजदा राजनीतिक ढांचे को देखते हुए मैं भव पूरी तरह यह विश्वास कर रही हुं कि भ्रन्य समाजवादी देशों को देखते हुए यहां भी क्तेमान पश्चिमी सोकतंत्र की पढित पर चल कर समाजवाद की स्थापना नहीं । सकती है । इन 33 वर्षों का कट भ्रनुभव हम समाजवादियों को यह सबक सिखा रहा है कि भ्रव समय बरबाद नहीं किया जाना चाहिए। मिश्रित भ्रष्यं व्यवस्था का परित्याग कर मौजूदा संविधान में मौलिक परिवर्तन कर संविधान के घोषणा पक्ष में भारत को शीझ समाजवादी लोकतंत्र घोषित किया जाना चाहिए।

या में जहां से मैं जुन कर आई लखीमपुर जीरी, उसके सम्बन्ध में कुछ निवेदन करना चाहती हुं। इस जिले में सम्पूर्णानन्द नगर में जीनी मिल लगाने की योजना है। उसके वास्ते लाइसेंस प्रदान करने की कृपा की जानी चाहिए और उस योजना के बास्ते आर्थिक सहायता दे कर उसको चालू करवामा जाना जाहिए।

लखीमपुर खीरी में भयंकर गरीबी है। वहां पर लघु तथा कुटीर उद्योगों की स्थापना कराई जानी चाहिए ताकि गरीब लोगों की रोजी रोटी का अबन्य हो सके।

जगह-जगह मैं भपने निर्वाचन केत्र में जाती हूं तो लोग मुझ को पिछली बातों की याद दिलाते हैं। जब मैं उनसे वोट मांगने गई थी तब मैंने वादा किया बा कि महंगाई को बढ़ने से रोका जाएगा। लोग कहते हैं कि तुम ने महंगाई को खत्म करने का वादा किया था। लेकिन वह सब उलट हो रहा है, महंगाई दिन-प्रति-दिन बढ़ती जा रही है।

माननीय मंत्री जी ने हमारे यहाँ कुछ फर्टि-साइचार फैक्टरी लगाने के बारे में कहा था, मैं चनसे प्रामा करती हूं कि इस जिले में कुछ फर्टि-साइचार फैक्टगी, जूट मिल या मूगर मिल या सरकारी उद्योग लगाने की सूचना करवायें ताकि वहां की गरीब चनता और पिछड़े धर्ग के घादमियों को रोजी-रोटि मिल सके, जिससे वह प्रपनी घाजाविका चला सकें। वहां पर ऐसे कुटीर उद्योग लगाये जायें, जिससे बहां के गरीब भादमी भपनी घाजीविका चला सकें। धन्यवाद।

श्री कूल बन्द वर्सा (शाजापुर): समापति महोदम, हाउस में कोरम नहीं है।

MR. CHAIRMAN: We have extended the time of the House and this is the fag-end. If you do not want your friends to speak...

भी पीयून तिरकों (अलीपुर हार): समापति महोदय, मैं व्यक्तिगत रूप से वित्त मंत्री जी का समर्थन करता हूं, परन्तु उनकां जो बजट है, उसका समर्थन करने में मैं असमर्थ हूं।

जब रुपये-पैसे के खर्च की बात झाती है तो यह देखना चाहिए कि यह किस के लिए खर्च किया जा रहा है। हिन्दुस्तान सब के लिए है, हमारे देश में सब को समान प्रधिकार है। वित्त मंत्री जी को इस बात का ध्यान रखना चाहिए कि वे जो पैसे खर्च करने जा रहे हैं, वह किसी वर्ग विशेष के लाभ के लिए ही सीमित न हो। आजादी के बाद जितना भी रुपया पैसा हमने योजनाओं के रूप में खर्च किया है उससे कुछ ही लोगों को लाभ हुआ। है जो बहुत ज्यादा गरीब हैं, उनको उसका लाभ नहीं मिला 🛂 । गरीब लोगों को रोजी-रोटी, खाना, कपड़ा सब तरफ से ही दिक्कत उठानी पड़ रही है। इस देश में दो किस्म की जाति उत्पन्न हो गई हैं एक शोषण करने वाले और दूसरे शोचित । ऐसी स्थित में विस मंत्री जी का यह कर्तेव्य हो जाता है कि देखें कि देश की सर्वांगीन उन्नति के लिए जो पैसे वे खर्च किये जा रहे हैं वह सब के लाभ में श्रा रहे हैं या नहीं।

मेरा अनुरोध है कि हमारे देश में जो प्रापर्टी है, सभी नेशन की है, उसके साथ यहां की जनता को नेशनलाइज करना चाहिए । सारे देश के आदमी और बच्चे हिन्दुस्तान के बच्चे हैं और हिन्दुस्तान में उनको समान अधिकार हो। जो दपया वित्त मंत्री जी खर्च करते हैं, वह हर आदमी और बच्चे के पास पहुंच जाना चाहिए, न कि किसी थोड़े से आदमियों का उससे उपकार हो।

जितने भी मोनोपली हाउसेख हैं, कल-कारखाने हैं उसमें दौलत को धागे बढ़ाने भीर जनता को धागे बढ़ाने के बदले उनमें घाटा हो रहा है भीर देश में बहुत से लोग गरीब भीर बेकार होते जा रहे हैं। इसलिए जितनी प्राइवेट कम्पनी हमारे यहां काम कर रही हैं, उन सब को नेशनलाइज किया जाये और किसी भी प्राइवेट कम्पनौ को न छोड़ा जाये। प्रिक्षा की भीर रहन-सहन की एक नीति होनी चाहिए।

प्रभी हम देखते हैं कि शिक्षा में भी जो शासक दल है, जो शोषक दल है उनके लिए ग्रलग ब्यवस्था है, उनके लिए घण्छे भण्छे स्कूल भीर कालेज बनाए गये हैं। उनके लिए ब्यवस्था है कि वह शासन करेंगे, हिन्दुस्तान में भीर विलायतों में घूमेंगे यह सब व्यवस्था है। इस तरह से शिक्षा में भी दो किस्म की व्यवस्था की गई जिसके कारण गरीबों के बच्चे सदा गरीब रहेंगे भीर वह कभी भी कपर नहीं भा सकेंगे। इसलिए भाप इसकी पूरी व्यवस्था करें। जब विक्त मंत्री सारे देश के [श्री पीयूष तिरकी]

नाम पर रुपये का प्रावधान करते है, तो उन्हें यह भी देखना चाहिए कि उसका लाभ मही रूप में भ्राम जनता को हो रहा है या नहीं।

श्राण हर फ़ैमिली का बजट गड़बड़ हो चुका है। जहां तक होलसेल प्राइस इनहेक्स को सम्बन्ध है, वह 1970-71 में 100 था, सगर बाज स्थित इस प्रकार है: बाल कामोडिटीज . 245.4, पयुम्रल, पावर, लाइट एण्ड लुक्कि हेंट्र में 337.2, फूड भ्राटिकल्ज . 198.8, प्राइमरी मार्टिकल्ज : 226.7, नान-फूड भ्राटिकल्ज : 207.3 और मैनुफ़ेक्चर्ड प्राडक्ट्र . 245.4। इस प्रकार साधारण भ्राटमी के लिए बहुत खतरनाक स्थित की सृष्टि हो चुकी है।

कास्त धाफ लिविंग इनडेक्स 1960 में 100 थां, लेकिन भाज इण्डस्ट्रियल वर्के के लिए वह 373 है भीर एग्रीकस्चरल लेबर के लिए 364 है।

सरकार जो काटेज इडस्ट्रीज धौर स्माल-स्केल, इंडस्ट्रीज स्थापित करने जा रही है, कही ऐसा त हो कि सारा रुपय। मोनोपली हार्जीसग धौर एक्सप्लायटजं के हाथ में चला जाये, जो देश की उन्नति के नाम पर गांवों में जा कर ज्यादा से ज्यादा एक्सप्लायट करेंगे।

जो लोग इंजीनियरिंग की शिक्षा प्राप्त कर के नौकरी की प्रतीक्षा कर रहे हैं, मैं उनके कुछ झांकड़े झापके सामने रखना चाहता हूं --

Engineering graduates including post graduates who were on the live register of Employment exchanges on 31-12-1979—

- 1. Civil-5054
- 2. Mechanical—7244
- 3. Electrical and Electronics—7368.
- 4. Chemical—1029
- 5. Mining-82

Persons who passed out from Industrial training Institutes and were on the live register of Employment Exchange as on 31-12-1979—

Engineering Trades—331382

Non-Engineering Trades-19,920.

The total comes to 3,51,302.

The number of job seekers on live register as on 30-4-1980 is 148.43 lakhs.

में चाहता हूं कि वित्त मंत्री यह बतायें कि देश के ये बच्चे देश की उन्नति के लिए कुछ करना चाहते हैं, क्या वे इस योजना में कुछ स्थान पायेंगे या नहीं। उन्हें काम पर लगाने का प्राविजन किया जाना चाहिए, ताकि वे देश के लिए और अपनी जीविका के लिए कुछ कर सक । (इति)

श्री फूल चन्द दर्नाः सभापति महोदय, मैंने पहले भी व्यान भाकांचित किया है कि हाउस में कोरम नहीं है।

समापित महोदय : हाउस मे यह कनवेन्शन रहा है कि फ़्रींग-एण्ड में कोरम के लिए इनसिस्ट नहीं किया जाता है । लेकिन ग्रगर माननीय सदस्य इनसिस्ट करते हैं, तो मुझे वैल बजवानी पड़ेगी । उनके कई साथी बोलना चाहते हैं ।

श्री फूल चन्द वर्मा: इतने योड़े मेस्बरों से काम कैसे चलेगा?

MR. CHAIRMAN: This is unfair to all your colleagues here. Any how, the bell is being rung.

Now there is quorum. He may start.

DR. KRUPASINDHU BHOI (Sambalpur): Sir, at the outset, I must congratulate the Finance Minister, who has given a clear-cut picture of the economy of our country and has voiced optimism to combat the economic ills which have been created by the Janata conglomerate during the last three years. He has also tried to give relief to the poorer classes, middle class and middle industrial sector.

The country is self-sufficient in food production since February, 1976. All the infrastructural facilities created by Shrimati Indira Gandhi's regime and all the techno-economic development created at that time have brought the country to this position. This is the best time to think as to how we can compete with the developing nations internationally. Now we are facing the problem of price rise and inflation. How can this be checked unless and until there is internal mobilisation of our resources? Unless we mobilise our internal resources, we will not be in

Finance

a position to compete with the developing nations. Just see the development of the East European countries and Japan. Japan with .3 per cent of the total area of the globe, with 3 per cent of the total population, has an industrial wealth of 10 per cent. They have surpassed USA in steel and car production. have surpassed the Swiss in watch production. They have surpassed the whole world in electronics. Now is the best time when we should give more impetus to the development of science and technology. Our scientists are demoralised. During the three years of Janata rule, scientists were treated as third-class citizens. You can know from figures how they were demoralised and how many of them died out of frustration. The Finance Minister has provided some money for research and development and he has boosted the morale of the scientists and technocrats. But it is much less compared to international standards. For research and development. are giving .6 to .7 per cent, but the international standard is 7 per cent research and development. would like to suggest a few measures for the scientific and technological development of our country. Now, there is a crisis of energy throughout the world. India is also affected by that. From 1980 to 1985, we have made a provision of Rs. 20,000 crores for hydro and thermal power generation including nuclear energy. I urge upon the Minister that should think for a new power policy. We are producing 30,000 MWs of power in the country. We are envisaging to produce another 22,000 MWs of power in the next five years. It is a massive plan but we should spend money economically. I am not telling that we should stop producing energy. But with this capacity. for another five years without producing even a single MW of additional power, our economic development cannot stop. The reasons are there. The utilisation capacity of our plants is 44 per cent and the 1745 LS-9'

international standard is 75 per cent. This utilisation capacity was 44 per cent during the Janata regime, now gone up to 48 per cent. If it has we can stop the forced outage, we can achieve the goal of 87 per cent. The USSR has achieved a goal of 66 percent capacity. At the same time, we should also economically use the generation unit. What is that? all the agricultural pumps, we are not using capacitors. By that, we are losing 35 per cent of the energy. In other developing countries, energy is utilised cent per cent. We are wasting valuable energy. With this 30,000 MW our capacity of energy should be much more than what we are achieving here. Take the steel plants. Have you seen that from the boilers of the steel plants how much energy is flamed out? By that we are losing 35 per cent of the energy. If the design parameters of the industrial sector are changed, definitely we will be successful in restoring the energy which we are losing.

We are now in a different mood because we are going to spend all our coal reserves in another 40 to 50 years as our mineable reserves are 30,000 million tonnes. The total reserve is 1.11 lakh million tonnes and the mineabe reserve is 30,000 million tonnes. We should not consume our non-renewable energy source. Minister of Finance belongs to Madras. The TNEB and a scientist, Mr. Chogalingam have evolved a formula for production of solar energy on the sea based on temperature difference. That should be tackled.

We are rich in mineral resources. The mineral resources are 4 per cent of the total world reserves. Our population is 15 per cent of the total World population. But uptill now, we do not know as to what are the mineral resources of the country. But this 4 per cent can be increased to 10 per cent if all the geological structures in the country are mapped. Uptill now, only 43 per cent

# [Shri Krupasindhu Bhoi]

of the area has been mapped. So, we must provide much more money in the plan for that. We must provide 7 per cent of the outlay in that sector for detailed investigation so that we can know our position of mineral potential. Then we can think of establishing mineral based industries in the country. I suggest that the national mineral policy should be evolved within the next ten years so that we must know our position.

I hail from Orissa. I would urge Finance Minister that  $th_{\mathbf{e}}$ Orissa is rich in mineral resources but the plan outlay has been very meagre. 70 per cent of our people are living below the poverty line and the plan assistance which the Central Government has provided is very meagre. We have requested the Finance Minister to increase the plan outlay but he has not anything. I request him to increase the plan assistance. At the time, the loans of the poor farmers should be written off because of very severe drought condition in The Finance Minister has promised in his Chamber to do that. I hope, he will do it.

श्री शिव जुमार सिंह ठाकुर (खंडवा): माननीय समापित महोदय, मैं वित्त विधेयक का समर्थन करता हूं। ग्रापके माध्यम से मैं वित्त मंत्री महोदय से प्रार्थना करता हूं कि व्यक्ति की टैक्स की सीमा जो दस हैं जार से बढ़ा कर बारह हजार की गई हैं वह अच्छा कदम है। लेकिन जिनकी ग्राय बारह हजार में ग्रिधक होती है उनके लिये यह मीमा ग्राय हजार ही रखी गई है। मैं मंत्री महोदय से प्रार्थना करता ह कि उसे भी बारह हजार की सीमा किया जाए। पहले यह लिमिट दस हजार कर बी है। लेकिन तब से ग्रव तक रुपये की कीमत में काफी भ्रत्य ग्रा ग्राया है। इसलिए मैं उनसे ग्रन्रोध करता हं कि वे मेरी बात को मान लें।

इसी तरह से वित्त मंत्री जी ने बेल्थ टैक्स की सीमा भी एक लाख से बढ़ा कर डेढ़ लाख कर दी है। रुपये की कीमत काफी कम हो गई है। हम देखते हैं कि मकानों भीर दूसरी मम्पत्तियों की कीमत भी बहुत अधिक हो गई है इसलिए बेल्थ टैक्स की सीमा को भी तीन लाख रुपये तक बढ़ाया आना बहुत मावश्यक है। इसी तरह से भाय कर 80 आई॰ भीर 80 जे॰ में जो भसेसी हैं उनको बोइस करने की छूट दी जानी चाहिए भीर अभी जो नये उद्योग हैं उनको 25 प्रतिशत छूट दी गई महैं उसको बढ़ा कर 45 प्रतिशत की जानी चाहिए भीर उसको रिट्रोस्पेक्टिव इफेक्ट से नहीं किया जाना चाहिए।

. सभापि महोदय, इन्फलेशन बहुत वढ़ रहा है। गैर उत्पादक व्यय में 229 करोड रुपये की वृद्धि की गई है और 1417 करोड़ रुपये का घाटा है। ऋड पेट्रोलियम प्रोडक्ट्स से 2100 करोड़ का हमको प्रतिरिक्त बाझ पड़ेगा कोल भाड़े सदो सौ करोड़ का ब्रोझ पड़ेगा कोल भाड़े सदो सौ करोड़ का ब्रोझ पड़ेगा भीर फटिलाइजर से तीन सौ करोड़ का बोझ पड़ेगा भीर एक्स्ट्रा एक्साइज ड्यूटी से 2433 करोड़ का बोझ पड़ेगा। यह सारा घाटा 2500 करोड़ का होगा। इन से वास्तविक रूप मे हमारे देश में स्थित भयावह है। वीम हजार करोड़ रुपये की हमारे देश में पारेनल इकोनोमी चल रही है। इतिए इन्फलेशन को रोकना बहुत आवश्यक है।

सभापित महोदय, इम्लैंड, ब्राजील, थार्डलेण्ड, दक्षिणी कोरिया में बचत में हमें ग्राकर्षक बैंक ब्याज दरें प्राप्त होती हैं। इससे बचत को प्रोत्साहन मिलता है। जो हमारे बैंकों की दरें हैं उन्हें ज्यादा किया जाना चाहिए। जब एक ग्राम ग्रादमी को, बैंक से कर्ज लेना होता है तो उससे 19 प्रतिशत ब्याज लिया जाता है जब कि बैंक केवल सात प्रतिशत देते हैं। इसलिए इसे ठीक किया जाना चाहिए।

इतना ही संक्षेप में कहते हुए मैं ग्रापका धन्यवाद करता हूं कि ग्रापने मुझे समय दिया।

श्री श्रशोक गहलोत (जोधपुर): सभापति महोदय, मैं श्रापके माध्यम से माननीय वित्त मंत्री महोदय को बधाई देना चाहता हूं कि उन्होंने जो फाइनेंन्स बिल पेश किया है वह श्राज के श्रायिक हालतों में बहुत श्रच्छा है। मैं उस फाइनेंस बिल का समर्थन करने हेनु खडा हुश्रा हं। श्राज जो हमारे देश में श्रायिक हालत चल रही है, जो ग्रायिक स्थिति चल रही है उसमें यह बहुत श्रच्छा प्रयास किया गया है। हमारी पार्टी का जो 1980 का घोषणा पत्र है उसी के अनुरूप यह प्रयास किया गया है ताकि हमारे देश का जो ग्रायिक संकट है वह दूर हो सके। यह विधेयक स्थान वाला है। इस प्रस्तुत बित्त विधेयक से हमारे विपक्ष के सदस्यों को उसकी श्रालोचना करने के लिए कड़ी मेहनत का सामना करना पड़ रहा है।

मान्यवर, देश में जो हालत व्याप्त है, यह सभी के लिए चिताजनक है। आज हमारे देश में कानून की स्थिति ठीक नहीं है। समानान्तर अर्थ-व्यवस्था, कालेधन की इकोनोमी बढ़ती जा रही है। कालाबाजारी, मिलावटखोरी, बेरोजगारी, तस्करी आदि के बारे में भी हमें सोचना होगा।

अब मैं देश में व्याप्त बेरोजगारी की समस्या की [तरफ भ्रापका ध्यान दिलाना चाहता हूं । वे लोग रोजगार की तलाश में मारे मारे फिर रहे हैं। बे सोच वहे हैं कि कौन सी ऐसी सरकार ब्राए जो उनकी बेरोजगारी की समस्या को मिटा सके। इस श्रोर श्रापका विशेष ध्यान जाना चाहिए ।

SRAVANA 8, 1902 (SAKA)

चनाव प्रणाली भी हमारी वृटिपूर्ण है । इसमें भारी खर्चा होता है। इसकी वजह से भी हमारे देश की अर्थ व्यवस्था विगड रही है, आर्थिक कठि-नाइयां पैदा हो रही है। एम०एल०ए० या एम०पी०को जो भी चुनाव में भारी खर्चा करना पडता है यह व्यवस्था भी बदलनी होगी। इसमें भी कछ सधार ग्रापको लाना चाहिए ।

जो श्राधिक ग्रसन्तुलन देश मे पैदा हो गया है उसकी स्रोर भी भ्रापका कई माननीय सदस्यों ने ध्यान श्राकिपत किया है । यह श्रार्थिक श्रीर विकास सम्बन्धी श्रमन्तुलन ग्रलग ग्रलग प्रदेशों में ही नहीं बल्कि एक प्रदेश के ग्रलग ग्रलग जिलों में भी पैदा हो गया है। इसको ले कर देश के एक कुछ हिस्सों मे बहुत ग्राकोश है, ग्रसन्तोष है । मै जोधपुर से चुन कर धाया हूं। उसकी तरफ मैं श्रापका ह्यान श्राकषित करना चाहता है। 1978 में राजस्थान के पश्चिमी हिस्से में जिस को हम रेगिस्तानी हिस्सा कहते है, इस ग्राधिक ग्रीर विकास सम्बन्धी ग्रसन्तूलन को लेकर एक श्रान्दोलन छिडा था । यह ग्रान्दोलन वहां एक महीना लगातार चलता रहा । तब मरु प्रदेश बनाने की मांग सामने ग्राई थी। इस ग्रान्दोलन ने बहुत खतरनाक रूप ग्रखत्यार कर लिया था। इंदिरा जी तब प्रधान मंत्री नहीं थी। उसके बावजूद भी जो सलाह उन्होंने मुझे दी जब मैं उन से मिलने ग्राया था उसको मैं श्रापके सामने रखना चाहुंगा। तब वकीलो, ग्राम नागरिको ने मिल कर मरु प्रदेश बनाने की मांग उठाई थी, उन रेगिस्तानी इलाको का एक राज्य बनाने की मांग की थी जो बहुत पिछडे हुए है श्रीर जिन की तरफ कोई ध्यान नही दिया जा रहा है। एक बहुत लम्बा संघर्ष चला था। दुकानें बाजार बन्द रहे थे स्कृल कालेज बन्द रहे थे। , उस वक्त जब श्रीमती इंदिर गाश्री प्रधान मंती नहीं थी, उनके सामने बहुत बदा संकट था, उनको तरह तरह से तंग किया जा रहा था, पार्टी के भ्रन्दर श्रीर पार्टी के बाहर उनके ऊपर गरह तरह के स्राक्रमण . हो २ हे थे, अपना सन्तुल नहीं खोया श्रीर मुझे सलाह दी थी कि इस प्रकार की, मरु प्रदेश बनाने की नाग जो है, इसको किसी प्रकार से बढावा नहीं मिलना चाहिए। यह बात उन्होंने इसलिए कही थी कि इस तरह की मांगें दूसरे प्रदेशों से भी उठेगी स्रीर इससे श्रागे जा कर देश को नुक्सान होगा। उस वक्त यह मांग समाप्त हो गई। लेकिन जिस प्रकार की वहां भ्रार्थिक हालत है उसको देखते हुए मेरा श्राप से निवेदन है कि पश्चिमी हिस्से को भी विकास के पथ पर लाने का भ्राप—यत्न करे। वहां जो विकास कार्य हाथ में नहीं लिए जा रहे है, उसकी तरफ भी भाप ध्यान दें।

भव मैं राजस्थान नहर की तरफ भापका ध्यान दलाना चाहता है। यह एक राष्ट्रीय योजना है।

यह राष्ट्र के व्यापक हित की योजना है। इसको प्राथमिकता के भाधार पर पूरा किया जाना चाहिए । प्रधान मंत्री जी पिछले तीन चार महीनों में दो बार राजस्थान का दौरा कर चुकी है। उन्होंने वादा किया है कि इस योजनाको प्राथमिकताके ध्राधार पर प्रागे बढ़ाया जाएगा । यह विश्व की मब से बड़ी सिचाई योजना है। भ्रगर यह पूर्ग हो जाती है तो पूरे देश में अनाज का उत्पादन दस प्रतिशत बढ़ सकता है। इस नहर का पानी लिपट करके जोधपुर में भी लाया जाए जो कि एक बहुत लम्बे भर्से से पानी काप्यासा है। वहां पानी की जो समस्या है वह इस तरह से हल हो सकती है ग्रीर उनको इस समस्या से छुटकारा मिल सकता है।

जोधपुर जिले में श्रीर पूरे पश्चिमी राजस्थान में बडे उद्योगों की कमी है। राजस्थान में ब्राड गेज की कमी भी महसूस हो रही है। एक तो वहां बड़े उद्योगो की स्थापना की जाए और दूसरे अगर आप प्रत्येक जिले को ब्राड गेज से नहीं जोड सकते हैं कम से कम डिविजनल हैडक्वार्टर को तो ब्राड गेज से जोड़ दें। इस से वहां जो सम्पदा है उसका पूरा उपयोग हो सकेगा।

दिल्ली-श्रहमदाबाद रेल लाईन का सर्वे कराया जा रहा है। उसको जोधपुर से भ्रीर मारवाड़ जंक्शन तक जोड़ा जाए ताकि जोधपुर डिविजन को भी लाभ हो सके।

बैंको से ऋणों की व्यवस्था की जाती है। उस में बड़ी गड़बड़ी है। छोटे काश्तकारों भौर छोटे दुकानदारों की एप्लीकेशन्स पैंडिंग पड़ी हुई है । मैं चाहता हं कि बैंक भ्रधिकारियों को निर्देश दिया जाए कि वे निश्चित समय में सारे पैंडिंग काम को पूरा करें।

में भ्राप से एक निवेदन ग्रीर करना चाहुंगा कि हमारे यहा जो इनकम टैक्स, वैत्थ टैक्स, गिफ्ट टैक्स भ्रौर एस्टेट ड्यटी भ्रलग-म्रलग है, कारण जो करों की जिटलता बढ गई है, जिससे श्राम नागरिक परेशान है, उन सब को मिला कर एक कर दिया जाये।

इस 🕆 ग्रलावा सेक्स टैक्स का सवाल है । जनता णटीं के राज्य में इसको खत्म करने की बात आई थी. उस पर भी गौर करना चाहिए। यद्यपि यह राज्य का विषय है परन्तु इसके व्यापक हित को ध्यान मे रखते हुए इस पर डिस्कशन होना चाहिए।

मेरा यह भी निवेदन है कि गांव के विकास की योजना को बहुत ही प्राथमिकता के भ्राधार पर लिया जाये। विद्युतीकरण, धीने के पानी, सड़क-यातायात श्रीर शिक्षा के प्रावधान को बढ़ाया जाना चाहिए, जिससे शहरों ग्रीर गांटों का विकास साथ-साथ हो सके और देश के पुनर्निर्माण में हम ग्रागे बह सके । धन्यबाद ।

श्री विलास मुत्तेमबार (चिमूर): सभापति महोदने, माननीय वित्त मंत्री जी का में बहुत भाभारी हं कि उन्होंने एक घंटे का समय भौर बढाया। कराधान की नई नीतियां स्वागत योग्य हैं। इनकमटैक्म की सीमा में जो वृद्धि की गई है, उससे छोटे कारीगरों भौर मध्यमवर्गों के लोगों को तो राहत मिलेगी, लेकिन युवा होने के नाते मैं भ्रापके माध्यम से माननीय वित्त मंत्री जी को बतलाऊंगा कि छोटे उद्योगपनियों को प्रोत्साहन, इन्सैंटिव भीर कन्सैशन देने के इरादे से उन्होंने जो प्रावधान किया है, वह पर्याप्त नही है। पिछले 30 सालों में हर बजट मैं हम इसका प्रावधान करते भाये हैं। छोटे उद्योगों को जब तक ग्राप मार्केटिंग की गारण्टी नहीं देंगे, तब तक इन्सैंटिव भीर कंसेशन्ज का ग्रसर नहीं हो सकता। वह तो वही बात हुई कि फैदरवेट वाले पहलवान की कुण्ती हैवी वेट वाले भ्रोलैम्पिक चैम्पियन के माथ करवा देना ।

इन इंसैटिब्ज श्रीर कन्सैशन्ज का उपयोग इसलिए नहीं होगा क्योंकि इनको टाटा श्रीर बिड़ला जैसे बड़े-बड़े उद्योगपतियों से स्पर्धा करनी पड़ती है। समाज के हर क्षेत्र में इन लोगों ने कोई चीज छाड़ी नहीं है। मैं वित्त मंत्री से कहूंगा कि वह इन्मैटिब श्रीर कन्सशन्ज के साथ माकटिंग की गारण्टी भी दे।

जो एक्साइज ड्यूटी कम करने का मुझाव विन मंत्री जी ने दिया है, इसका मतलब है कि मूल्यों में कमी लाना, भाव कम करना । इसमें जीवन-रक्षक दवाओं का भी समावेण किया गया है। मैं कहुगा कि एक्साइज इ्युटी कम करने से दबाग्रों के मुल्य में कोई अपर नही हुआ है किसी भी दवा पर 5, 10 पसे कम हुए हैं। जब तक भ्राप दवाओं की कास्ट स्राफ प्रोडक्शन को ध्यान में रखते हुए दवास्रों का नियंत्रण नहीं करेंगे, तब तक इसका कोई ग्रमर नहीं होगा । इसलिए सिर्फ एक्साइज इयुटी में कमी लाने से काम नही चलेगा । कास्ट ग्राफ प्रोडक्शन को घ्यान में रखते हुए जब ग्राप दवा बनाने वाली कम्पनियों की बैलेन्स शीट देखेंगे तो ग्राप पायेंगे कि दवा बनाने वाले तमाम उद्योगपति 400 ग्रीर 500 परमैट तक नका कमाने है। इसलिए ग्रापका जो ख्याल है कि एक्साइज ड्युटी कम कर के 🖣भाव कम करेंगे, इसका कोई ग्राधार नही है ।

सभापित महोदय, कई बातें यहा पर कहते की थीं, लेकिन बक्त नहीं है, फिर भी बुनकरों का एक म्रहम सवाल है। रेलवे, बीडी के बाद बुनकरों का तीसरा नम्बर म्राता है जिसमें तमाम परिवार हाथ करघा उद्योग में लगा रहता है। उसकी भी बड़ी उपेक्षा हुई है। इस तरफ ध्यान दिया जाना चाहिए।

विदर्भ, नागपुर भीर उसके आजू-बाजू में बुनकर बहुत बड़ी तादाद में है, अकेले नागपुर में ही 1 लाख बुनकर हैं, लेकिन उनका सवाल भ्रनिर्णीत हैं। यह कहते हुए मैं घापके घादेश के मुताबिक इस बजट का स्वागत करते हुए घपनी बात समाप्त करना हं।

16.00 বস

श्री पी० नामियाल (लदाख) : जनाब चेयरमैन साहब, पेश्तर इसके कि मैं कुछ कहूं, मैं जनाब वाला से, और हाउस से, क्षमा चाहता हूं कि मैं एक दूर-दराज इलाके का होने के नाते ठीक तरह से हिन्दी नहीं बोल सकता हूं। फिर भी मैं कोशिश करूंगा कि मैं हिन्दी में हो बोल।

जो फिनांस (नम्बर ट्) बिल इस ऐवान में जेरे बहस है. मैं उसके बारे में चन्द एक लफ्ज कहना चाह रहा था, लेकिन वक्त की तंगी की वजह से मैं सिर्फ इतना ही कहूंगा कि जनाब फ़िनांस मिनिस्टर साइब ने यह जो बिल इस ऐवान में रखा है, वह हर लिहाज से बैलेंस्ड है और इससे हर एक तबके को फ़ायदा हुआ है लिहाजा मैं फिनाम मिनिस्टर साहब को मुबारकबाद पेश करना हूं। साथ ही चन्द बाते मैं अपने इलाके के मुनाविक कहना चाहना हूं।

इस बिल में दी गई एक बात हमारी स्टेट में खाम तौर से ताल्लुक रखती है। इसमें ट्रामपोटं पर डेप्रिमिएशन 30 से 40 परमेंट तक बढाया गया है। जम्मू-काश्मीर स्टेट एक बैंकवर्ड स्टेट होते के नाते और एन्टायरली रोड ट्राम्योटं पर डिपेण्डेन्ट होने के नाते इसमें बहा काफी फायदा उठाया जा सकता है। खाम तौर में लदाख जैसे जो इलाके हैं. बहा तो हम सिर्फ इमी ट्रामपोर्ट पर डिपेंडेंट हैं। इसके लिए मैं फिनाम मिनिस्टर साहब को मुबारकबाद पेश करना चाहता हू।

ब्रापकी नजरों से भी गजरा होगा कि हाल ही में काश्मीर वैली में कुछ नाखशगवार वाकयात हुए है, जो एक मामूली एक्सिडेट से--एक आर्मी की गाडी और एक ब्राटों रिक्शा के दरमियान टक्कर होने से-स्पार्क ग्राफ हुए है। इस सिलिसले में म समझता हं कि हालांकि यह एक मामुली नौऐयित का एक्सिडेंट है, लेकिन इसके पीछे मुझे एक बहुत बड़ा हाथ नजर ब्रा रहा है। पिछले कई महीनों से वहां कुछ टेन्शन हमारी नजरों से गुजर रही थी कुछ लोग चाहते थे कि किसी न किसी तरीके से उस सेक्टर में कोई न कोई गड़बड़ कराई जाये स्रौर इसके लिए कोई बहाना ढुढ़ा जाये। जहां तक मेरा खयाल है, वे यह चाहते थे कि खुसूसी तौर पर किसी फ़ौजी गाड़ी या फ़ौजी पर्सोनल के साथ टक्कर ली जाये, ताकि वहां के माहौल को ख़राब किया जा सके।

इस सिलिमिले में मैं एक इनस्टांस देना चाहता हूं। श्राज से दम दिन पहले की बात है कि वहां के यूथ फ़न्ट नाम के एक प्रो-पाक आर्गनाइजेशन ने—हमारी नजरों में उनको कुछ हमारे ऊपर वाले भी शायद सहारा दे रहे थे—वहां के बिजिनेस के तबके

के कुछ लोगों को बारनिंग इस्यु किया कि तुम लोगों को 28 जुलाई, तक काश्मीर छोडना पडेगा, नहीं तो तुम्हारे लिए डाइर कान्सी व्वेंसिज होंगे। लेकिन हमारी बदिकस्मती समझिए कि उससे पहले यह एक्सिडेंट हो गया भीर उनको हालात को एक्स-प्लायट करने का मौका मिला, जिसके नतीजे में माज यह सब कुछ हो रहा है। मैं समझता हू कि जनाब होम मिनिस्टर माहब को इस मौज्झ, पर इस हाउस में जरूर स्टेटमेंट देना चाहिए, हालांकि मैंने इस बारे में एक कालिंग एटेन्शन नोटिस भी दिया है।

ज्यों ही वहां पर हालात खराब हुए, तो जिन े गो को नोटिस दिए गये थे, उन सब की दूकानें लुटी गई। यह पहला मौका है कि काश्मीर वैली में किसी मंदिर या रिलिजम प्लेम के साथ छेड़-छाड़ करने की कोशिश की गई है, बल्क उन्हें नक्सान भी पहुंचाया गया है । हालाकि हमारे चीक मिनिस्टर माहब ने हालात को कुछ सम्भालने की लेकिन मैं समझता हू कि जिस हद तक ला एण्ड आर्डर मशीनरी को एविटवेट करन की जरुरत थी, वह ग्रभी उन्होंने नहीं किया है। उसका नतीजा यह हुन्ना कि हालात ग्रीर भी ज्यादा खराब होने का **अन्देशा है मैं मैण्ट्रल गवर्नमेट से गुजारिश कल्गा** कि जो वाक्यान वहा पर हो ग्हे है, उन को लाइटली नहीं लेना चाहिए श्रीर उन को देखना चाहिए।

श्रव मैं श्रपने इलाके की दिक्कतो की तरफ ग्राप का ध्यान खीचना चाहता ह हमारी बहत सी शिकायते है। पिछने दिनो जब प्राइम मिनिस्टर लट्टाख गई थी, उस वक्त हम ने उन से गुजारिश की थी कि हमारे यहा कुछ फण्ड्म की मृश्किलात हैं। मिसाल के तौर पर जो फण्ड हमे मिलता है उस में 90 परसेण्ट सेन्ट्रल गवर्नमेंट सब्सिडी देती है और 10 परसेन्ट काश्मीर सरकार को देना पड़ता है। पिछने साल से वहा की सरकार ने यह काइटेरिया निकाला है कि हमारे लहाख रीजन में जिसमे कि दो डिस्ट्रिक्ट है उनमें जो श्राबादी है उस के हिसाब से प्लान फण्ड को डिस्ट्रीब्यूट किया जायगा। हम ने उस से कहा इस में सिर्फ माबादी को ही काइटेरिया न माना जाय, इस में दूसरी बहुत मी बाते है उन को भी देखा जाय। मिमाल के तौर पर हमारा जो लद्दाख डिस्ट्रिक्ट है वह सारे हिन्द्स्तान में एरिया के लिहा ज से मब से बडा डिस्टिक्ट है, जिस का एरिया 9 7,000 स्क्वेग्नर किलोमीटर है। हमें वहां जो भी चीज ले जानी होती है, उस को यहा से श्रीनगर ले जाते हैं, वहां से कारगिल होते हुए लेह पहुचाने है, बल्कि उस के मागे भी पहचाना होता है। उस पर बहुत ज्यादा पडता है, ट्रांमधोटं के चार्जेंज बहुत ज्यादा हो जाते हैं। इस लिए हाई-भ्राल्टीचूड होने के नाते, एरिया बड़ा होने के नाते भीर कास्ट-भ्राफ-लिविग ज्यादा होने के नाते, हम चाहते है कि हमारे डिस्टिक्ट को पापूलेशन के बेसिज पर ट्रीट नहीं किया जाना चाहिए । पापूलेशन के लिहाज से हमारा डिस्ट्रिक्ट सबने छोडा है लेकिन एरिया के िलह।ज से सब से बड़ा है, रोड-कम्यूनीकेशन पर बहुत ज्यादा खर्च करना पड़ता है--ऐसी हालत में मगर पापुलेशन के लिहाज से पैसा मिलेगा, तो बहुत कम मिलेगा, उस को हम कहां लगायेंगे भौर कहां नहीं लगायें। फाइनेन्स मिनिस्टर साहब की खाम तीर से इस मीजुझ को देखने की जरूरत है। इसी क लिए पिछले साल लहाख डवेलपमेण्ट बोर्ड के सारे मेम्बर्स न एन-मास रेजिंगनेशन्ज दिये थे, लेकिन उसके बावजूद भी स्टेट गुवर्नमेंट ने कोई सूनवाई नहीं की, यही कहा गया कि ये लोग ज्यादा शोर करते रहते हैं। किसी जमान में होम मिनिस्ट्री में एक लद्दाख डेस्क हुम्रा करता था जबकभी प्लान्ट कमीशन या ने शनल डवेलपमेण्ट कौन्सिल की मीटिंग होती थी, उस में वह डेस्क हमारे इंटरेस्ट को देखा करता था। क्राज वह भी नही है। हमारे सुनने में क्राया है कि सेण्टर मे एक केबिनेट सब-कमेटी बनी है भीर उसकी मीटिंग हाल ही में श्रीनगर में हुई है, लेकिन हमें पता नही है कि लद्दाख के बारे में वहा क्या दुन्ना ग्रीर क्या नही हुन्ना। मेरी गजारिश यही है कि हमारा इलाका जो है वह दो होम्टाइल कन्ट्रीज़ के बीच में है --एक चाइना है और दूसरी तरफ पाकिस्तान । तो इन हाल त ने इस को मजबूर कर दिया है कि हम कुछ न कुछ कहे ग्रौर सेण्ट्रल गवर्नमेंट को इस में देखने की जरूरत है। स्टेट गवर्नमेंट तो यह समझती है कि यह तो एक किस्म से हमारी कोलोनी है। वे ये चीज भूल गये हैं, जहातक हमारी नजर में है काण्मीर वैली जो है वह तो 50 लाख रुपये मे मिली थी महाराजा गुलाब सिह को। ब्रिटिश करेन्सो में या 75 लाख सिक्ख करेन्सी में खरीदाहम्रायह क्षेत्र है। म्रगर हिस्ट्री को देखा जाए तो हमारी पोजीशन ग्रलग है।

काश्मीर खरीदा हम्रा है ग्रीर लहाख को तलवार के जार से जम्म ग्रीर काश्मीर में शामिल विया गया है। मगर इसका यह मतलब नही कि हम कोई अलग चीज चाहते है। जहां तक भारत देश का सम्बन्ध है हम जितने लायल है उतना भीर कोई नहीं है सारे हिन्दुस्तान में। आप जानते होंगे कि जब काश्मीर में दो तीन बार जग हुई जितना हम ने उस इलाके को डिफेण्ड किया है उतना किसी भीर ने नहीं किया है। मैं दावें के माथ कह सकता हूं कि लद्दाखियों ने हमारे बोर्डर को बचाया है। ग्राप ने सना होगा कि 1962 में जो बाकयात हुए नेफा में बिना किसी रेसिमटेम के काफ़ी एरिया सरेण्डर हुआ। था। लेकिन लहाख ही एक ऐसा एरिया या जहां लोग लड़े भीर वहां से लोकल फोर्सेज ने उन की पोस्टों को के चर किया। वहा के लोग लड़ने वाले थे। इसी तरह से 1971 में हम ने तकरीबन 1200 स्ववेगर किलोमीटर क्षेत्र पाकिस्तान से लिबरेट करवाया। वे भी लहाखी थे। इस के बाद भो हम देखते हैं कि संग्ट्रल गवर्नमेंट की भी यही नजर रही है कि वह इस बात को लाइटली ले लेती है स्नीर स्टेट गवर्नमेंट के बारे में तो हमारा रोना है हो। तो मेरी यही गुजारिश है कि म्राप इन हालात [श्री नाम गियाल]

को देखते हुए, उस इलाके की वैकवर्डनैस को देखते हुए, वहां की गुर्बत को देखते हुए, वहां तालीमी लिहाज से लोग पिछडे हैं, उस को देखते हुए, उस एरिया की तरफ़ ज्यादा ध्यान दें।

मैंने काफ़ी वक्त ले लिया है । वैसे बोलना तो मुझे काफ़ी था लेकिन और ज्यादा आप का वक्त न लेते हुए मैं यही कहूंगा कि फाइनेन्स मिनिस्टर साहब ने जो यह। पर फाइनेन्स बिल रखा है वह हर लिहाज से बैलेंस्ड है और हर तबके के लिए वह एक अच्छा बिल है और इस बिल को मैं सपोर्ट करता हूं।

MR. CHAIRMAN: I have received a chit from the hon. Speaker saying that at 4.30 P.M. the Home Minister will make a statement on Assam. But I think that it would be all right if it is made after the Finance Minister completes his speech.

The hon. Minister.

THE MINISTER OF FINANCE (SHRI R. VENKATARAMAN): Chairman, Sir, I am grateful to the hon. members for the deep interest they have taken in the Budget in the Finance Bill that I have presented to the House. More than 51 members have participated in debate and I should think, it is a record number of speeches made on the Finance Bill. Even if I give minutes for each member, it would take more than 100 minutes therefore, it would not be possible to deal individually with each one of the members. I propose to classify subjects into certain categories and then proceed to deal with them, no doubt, referring to the various points made by the hon. members, from time to time.

At the outset, I should like to thank all the hon. members particularly, the senior members on my side, Mr. Azad, the former Bhagwat Jha Chief Minister Maharashtra,  $\mathbf{of}$ Mr. Chavan, the former Chief Miniister of Rajasthan, Mr. Sukhadia and a number of other senior leaders, who have participated in the debate and gave me the fullest support. I should also like to mention a number younger members, who have participated in the debate. Many of them made their maiden speeches. I should like to say that they contributed very effectively to the debate. I was impressed with the knowledge as well as command over the facts, when they presented their points of view. In brief, I would like to mention Shri Kamal Nath, Shri Anand Singh, Shri Tariq Anwar, Shrimati Brar and a few others. I do not want to read the whole list.

Sir, I shall be dealing individually with the hon. members from Opposition who have made a very useful contribution. One thing you would have noticed that the entire debate has gone on without bitterness or rancour. There been a very free and frank exchange of thoughts. Though there have been differences of approach, there been no bitterness and there has not been the slightest attempt either to run down anybody or even to take unfair advantage of anyone. I think this sets the tone for a good debate and, I am sure, it will be followed in all our debates in future.

At the outset, I should like to refer to some points of procedure before I take the subjects which have been dealt with in the debate. Shri Banatwalla as well as Shri Satish Agarwal questioned the need for this kind of secrecy in budgeting and said that there should be more open discussion of the budget proposals except those relating to customs and excise where there may be speculative activities if the budget posals were known earlier. We are following the Cabinet form of Government and in the Cabinet form of Government, the Government takes entire responsibility budget proposals and if any one of the proposals framed by the Government is lost or defeated in the House, the Cabinet resigns. Shri Banatwalla referred to the United States. The United States follows the Presidential system of Government in which even if the President's proposals are sent to the Senate or the House

of the Representatives are defeated or lost, altered or modified. the President does not resign and the Cabinet does not fall. The basic distinction we should notice. Therefore, in the Cabinet form of Government where the responsibility for the tax proposals or the budget proposals rests squarely and exclusively on the part of the party in power, the responsibility for such proposals must rest with the party and it would be difficult to share the responsibility with anyone else.

At the same time, I myself have expressed, when I was on the other side of the House, and I also still continue to hold the same opinion, that in certain matters it is unnecessary to keep such a tight secrecy in certain matters like those dealing with some laws which even if knows earlier, no difficult or unforeseen consequences would follow. will be difficult to distinguish which of them will have serious consequences and which not. But by and large, I should think that there is scope for a little more open budgeting in respect of some matters at least. If I will not be taken to task and would not be asked to resign, I shall try some kind of a little open budgeting by introducing a kind of discussion on matters in which public opinion should be elicited before the actual law is framed. 16:19 hrs.

### [Deputy-Speaker in the Chair]

I will now proceed to deal with the various points raised in the course of the debate. Before I do that, I have just to make one statement. In the present Finance Bill, I have introduced one clause, clause 50, relating to the Appellate Tribunal. And this is certainly a matter which need not have been a closely guarded secret. This could have even discussed in advance. But what want now to say is that after this provision was placed before the House, a large number of representations have been received, which point out that the Income Tax Appellate

Tribunal which is of equal importance and which performs equally responsible functions, is put in a slightly lower category than that of the Customs Appellate Tribunal, with regard both to the status and emoluments. The emoluments have been mentioned only in the Financial Memorandum attached to the Bill. I want make it clear that when the two institution come into being, i.e. when the Customs Appellate Tribunal comes into existence, which I expect will be around the 1st of January, 1981, the law relating to the Income Tax Appellate Tribunal will amended so as to bring the status as well as the emoluments and the position of the Income Tax Appellate Tribunal on par with the Customs Appellate Tribunal. I am sure this will allay the fears and doubts expressed by a large number of people.

People may ask, "why do you say that the Customs Appellate Tribunal will be able to function only from January 1981?" After the passing  $\mathbf{of}$ the Bill. to select the location accommodation for tribunals, choose the personnel frame rules etc. will take a few months. So, I am hopeful that the new tribunal will come into existence on the 1st of January. By that time, we will have another session of Parliament in which I will the amendments to Income-tax Act. so that the Income Tax Appellate Tribunal is put on par, in respect of salary, emoluments, status as well as procedures, with the new Customs Appellate Tribnal.

A number of Members raised the question of the serious gap in Budget, and expressed great anxiety over the deficit that has been uncovered. Shri Dandavate. Shri Satish Agarwal and a number other Members expressed concern. And some Members went to the extent of saying that the prices have been rising at such a rate that at the end of the year, the price rise will be of the order of 30 per cent. they said that the previous budget left a deficit of Rs. 1350 crores, .

### [Shri R. Venkataraman]

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and at the end of the year, it had brought about a deficit of Rs. 2700 crores. And it had brought about a price spiral of 25 per cent, they said, on that analogy if this budget which leaves a deficit of Rs. 1400 crores will leave another deficit of Rs. 3000 crores, and that the price rise will be 30 per cent.

I have been a student of logic. It is an elementary principle in logic that analogies are intended to illustrate, and not to prove. Analogies prove nothing; and in this case, I don't propose to follow the analogy of the previous Finance Minister. In fact it is because the previous Finance Minister did not take corrective action when things were going wrong that the price spiral went on and on upto 20 per cent. And I intend to take corrective action as and when the situation calls for it. Now, if you analyse the price level, you will find that three items have led to the price spiral. One is the petroleum product. The second is gur and the third is edible oil. All the other items have recorded a very marginal increase in prices. I will give the figures of the increase in respect of the petroleum prices now.

SHRIMATI GEETA MUKHERJEE (Pauskura): I do not know where our Finance Minister will take us.

SHRI M. SATYANARAYAN RAO (Karimnagar): You must appreciate how much pains he is taking.

SHRI R. VENKATARAMAN: I have got the figures. If you look at the petroleum and other products, their share in the increase in prices is 37.4 per cent. Then if you take gur, it is 24.9 per cent; nearly 25 per cent. And if you take all other commodities, it is only 10.4 per cent. If the general prices were increasing, then the prices in respect of all other

commodities should have increased at the rate at which the other commodities have gone up. On the contrary, all other commodities have contributed only 10 per cent.

SHRI NIREN GHOSH (Dum-Dum): What is the wholesale price index?

SHRI R. VENKATARAMAN: The Government is fully aware that when they increase the prices of petroleum and petroleum products the prices of these products will go up and it will be reflected in the prices. At no time, during the six or seven weeks when the budget debate has been going on in this House have I ever stated that it will not be reflected in the prices. Now the prices of these things have reached a level which is reasonable and possible to the extent to which prices have been increased. (Interruptions) and it has reached a level where it is reasonable to extent of the increase in taxes, and therefore, it has levelled off. My point really is that the price of petroleum products will not increase further... (Interruptions). If you want to hear me, I will speak. Otherwise, I can say, I thank you, and I can sit down and nothing will happen because the majority will pass it, and I lose nothing. I thought you were interested in knowing the point that I am really making is that the direct effect of the price hike in respect of petand other products roleum worked itself out, and, therefore, it will not increase hereafter. It has reached the plateau and hereafter the price increase will not be as large and as fast or as high as it had been during the period when the prices of petroleum and petroleum products were increasing as a result of the petrol prices which were increased. With this in view. I say the other things which we are doing, viz. to improve the distribution system, take effective action against hoarding and black marketing to see that the people do not profiteer, will hold the price at the level more or less at

My submiswhich it has reached. sion is, there is therefore, no apprehension whatsoever that the will go on rising at the rate at which these have been rising as has been put out by some hon. Members and some seemingly intelligent economists. Some of the people have gone on saying that the prices are increasing prices are increasing more outside the House than inside the House because they want to create a psychology of scarcity and do the profiteering on it.

 $\mathbf{A}\mathbf{N}$ HON. MEMBER: You are living in your own dream land.

SHRI R. VENKATARAMAN: Some of these newspapers are really run by business people, big business and they are interested in creating this kind of psychology so that they can go on profiteering at the psychological demand or the kind of impression that is created in the public mind. The only way in which it can be dealt with as I have said. have used the carrot we shall use the stick. The hon. Lady Member Shrimati Geeta Mukherjee said you have given all the carrots to the better class, the wealthier class and you have given only the stick to common people. If she thinks all the concessions we have given in the Excise Duties are sticks, then I have It depends on how nothing to say. one looks at it. But if she is worried that all the carrots have been given to the industrial class, I can assure her that I will leave enough carrots for her as well as other house holders.

SHRIMATI GEETA MUKHERJEE: Thank you.

SHRI R. VENKATARAMAN: That was a joke.

I want clearly to dispel this psychological atmosphere that everything is going wrong. On the trary I pride myself, I have some luck. When I presented the Budget the situation was really bleak. One did not know whether the monsoon

would be good or bad. The power situation was at its worst. The price situation had reached its peak. The deficit in 1979-80 was Rs. 2700 crores and yet the Government took the risk of presenting a Budget in which it gave up a large chunk of revenue by way of concessions on which some people may agree, some people may not agree, but it is a fact that it is full of concessions and I am now happy to say that to-day the inonsoon has been good and the prospect of agriculture with my colleague, the Minister of Agriculture on side, is, perhaps the best in recent years. The power situation has just transformed as if by magic. There is no power cut at all and 100 per cent power is being supplied in the of Tamilnadu, Karnataka, Kerala, Andhra, Orissa and Gujarat. M.P. is the latest addition to this list and Maharashtra is on its way removing the cut. Bhakra-Nangal filling up and within a very time, it would be possible to that except in one or two parts of India, there is no power cut in the rest of the country. If with this the industry is unable to produce, they have only to thank themselves. Therefore, I want to say that the outlook is so favourable and so good that it is time for people to come forward with their schemes for investment production. It has as well as for been the theory of various people that if you leave enough resources in the pockets of the people, i.e. of the common man, then you will be generating demand and you will also be generating investments. By reducing the surcharge by 10 per cent., I have left in the pockets of the people Rs. 84 crores and I do hope that this will reflect itself both the purchasing power and in investment.

The concessions I have given respect of industry is something which should encourage every entrepreneur to come with investment. He will get first of all the tax benfit under the tax holiday scheme; he

# [Shri R. Venkataraman]

allowance will get a depreciation will get an investment allowance. he and he will also get an additional allowance. depreciation anđ Mr. Unnikrishnan understand people of his way of thinking protesting against it. But I cannot understand industries protesting against it. I cannot understand their saying that there is no incentive to investment. I suppose, incentive to investment for those people means giving away 100 per cent to them. I am afraid do not know what is an incentive.

I will now deal with the criticism which has been made by Mr. Unnikrishnan and a number of other people of his way of thinking. I respect their opinion, because it represents a point of view. They are not wrong, but it represents a point of with which we are not in agreement. In fact, it will be a sad world if everyone agreed with every-We must have some else. differences of thought, approach and opinion, so that we may be able to pool our ideas and resources together to achieve some common system or method by which the country Unniwhole. Shri prosper as a krishnan as well as a number of other members have said, "You have given too many concessions to the industrial class, you are very weak towards the multinationals' and on. My answer is this. As I have explained earlier in the course of the debate, so far as this party is concerned, we are committed to a mixed economy. In this mixed economy, the sector will have the compublic manding heights. At the same time, the private sector has a role to play within the parameters set for them. So long as they function within these parameters, they are entitled like any other group or section of society, to have the benefits from the Government in order that they may be able to contribute their share to the total national wealth. That is why, we have given these incentives. If we

do not give these concessions, which contributes sector one somewhere from 30 to 33 per cent will not be effective and to that extent, the total national wealth will be reduced. If the total national wealth is reduced to that extent the distribution gets reduced. Therefore, submission to Shri Unnikrishnan as well as to people of his way of thinking is that so far as the cessions which we have given. concerned, they are in the national interest and not in the interest of the individual. It is in the interest of the nation so that we may produce more for more equitable distribution to the people. This disposes of many of the general points raised in course of the debate.

I shall now deal with some of the points. Members objected that the plan size is not adequate. The Finance Minister has to be a magician; he cannot merely be an economist if he has to satisfy everybody. People want a larger plan, a lower tax and then no deficit. It is an impossible performance. If want the plan size to be increased, then you will have to undertake certain measure of resource mobilisation. And unless there is that amount resource mobilisation in country, the plan cannot be of size which will yield benefit to people. Taking the overall view, this Government came to the conclusion that an increase in the size of plan by about Rs. 2000 and odd crores i.e. 16.6 per cent, would the appropriate increase that can be managed within the various constraints now facing us.

Hon. Members have raised the question that the price rise has been 20 per cent and therefore, this 16 per cent increase in the plan size will not be adequate. My answer 18 simple. We have set before ourselves the target of achieving 5 per cent growth, in the GNP. This can be achieved in various ways. We would be able to achieve this 5 per cent growth by a fuller utilisation of the

by one per cent all that will happen is that the industrialists will think twice before keeping larger inventories. He would not cut production; but he will certainly cut on inventories and other expenditure which he is incurring. This is really a method by which you can enforce economy in the expenditure of some of the big business concerns.

There is a feeling in the rest the world that the interest rates in India are pretty low. In fact, my friend Shri Unnikrishnan said other day that the interest rate in other countries is so high that Indian nationals abroad are not willing to bring their money here. True. prime rate of interest went to 18 and 20 per cent in Europe and America. Well, we cannot compete with them in the matter of raising the rate of interest. But we should recognise that when there is an inflation, one off the ways in which you can control borrowing is by raising the rate of interest. Even if I had not levied this interest tax, the Reserve Bank in the exercise of its functions, as the controller of money supply in country, would have said that interest rates should be increased so that the liquidity may be reduced. So, there is nothing which has been done which will effect investment. On the other hand, it will prevent the waste of valuable economic resources in unnecessary inventories and necessary expenditure.

Some members referred to the tax evasion which has been practised through the exemption given to poultry. In fact when I first amended this section it was brought to my notice that some of the people who have unaccounted money pretended that they had sold more eggs and brought into the account as poultry income. I, therefore amended this section initially provided that, so far as poultry and animal husbandry are concerned, the tax exemption will apply to either Rs. 10,000 or one-third of the income, whichever is lesser.

existing capacity. In the last on account of various constraints like lack of power, coal, transport and even water in certain existing capacity could not be fully utilised. By fuller utilisation of the existing capacity we want to increase the GNP to a sizeable extent. 2000 crores which other  $\mathbf{R}\mathbf{s}$ . provide we are going to is a catalyst which enables further investment and new investment to come. ...I will concede that I intended to raise the GNP by per cent only on 16.6 per cent additional outlay, I would not have succeeded. On the other hand, my strategy is to use the existing capacity fully to increase GNP which can be further accelerated by an additional investment of over Rs. 2000 and odd crores in the next year's plan. Thus we will be able to achieve 5 per cent growth. Next year can always ask me to account "you said there will be a 5 growth; how it has been achieved?"; because I am sure it will be achieved, and you will have no opportunity to ask why it has not been achieved.

Finance

The next point which was raised was about the interest tax. Some hon. Members said that interest tax will act as a disincentive for investment. The simple answer to this question is this. As the hon. Members themselves said, when there is a price increase of 20 per cent, if the borrower pays only 10 per cent, I suppose he is paying negative interest; he does not pay any interest at all.

With the rise in price which taken place, unless we are able to mop up the liquidity which is in the economy, we will not be able to control prices. The prices can be controlled by a two-pronged attack. One is to increase the supply goods and services; the other is decrease the liquidity in the economy. In order to decrease the liquidity in the economy, make it we little more difficult for people to invest on unnecessary things industry. By increasing the interest

[Shri R. Venkataraman]

So, if a person had a lakh of rupees—'showed' not had', no poultry man can have a lakh of rupees as income.

SHRI M. SATYANARAYAN RAO: In poultry farms in Punjab I have seen people are earning lakhs or rupees.

SHRI R. VENKATARAMAN: There are also people like that in Andhra Pradesh. (Interruptions). Previously if a person showed one lakh of rupees as income from polutry, then he would get an income-tax deduction of Rs. 33,000 and at the marginal rate of 66 per cent-72 per cent at time—he would have saved a large amount. And if he was an evader it is easy for him to show even if had no legitimate income as if he had income from this source. were representations that the visions initially introduced to counter this benefit would adversely small units Therefore, we have to said that the change this and we poultry farming people will get maximum deduction of Rs. 15.000. Somebody has asked me to explain why we have brought this amendment. It has been brought because we want to give adequate protection to the small poultry units. That is, up to Rs. 15,000 of income from poultry will get total exemption, but if it is more than Rs. 15,000, they will have to pay tax like any other.

Mr. Satish Agarwal then raised this question about the provisional collection of Tax Act and said on account of this Act restricting the time to 75 days after the presentation of the Budget sufficient time is available to the House for discussion of the various Demands for Grants. I may point out to him that it is not the Provisional Collection of Act which stands in the way of sufficient discussion because budget was presented on the 18th of June 75 days thereafter would take us to the end of August. But what really prevents full discussion is the Vote on Account of which we normally take only for two months and which the Appropriation Bill has to be passed both here and in the other House and therefore we have to fix a particular time within which demands have to be discussed and then it is guillotined at the end the period fixed. It is a matter for all the leaders of parties to in the Business Advisory Committee and then reach an agreement on this issue. We can extend the time by another 15 days or 20 days or whatever it is so that fuller discussion can be had in the House. I for one have always felt that this is the only opportunity that the country has knowing what is happening in the Departments and if a large number of items guillotined to that extent the country is deprived of the opportunity know the functioning of various departments.

Sir, Mr. Bhatia referred to the Indus Waters Treaty and mentioned that so much of water which should going be utilised in India is now into Pakistan and we are losing 1t. Hon. Members are aware that under the Indo-Pakistan Indus Treaty agreement, the World Bank on behalf of the Government of India have Rs. 100 crores to Pakistan. We are entitled to the waters of three rivers, the Ravi, the Sutlej and The reason why we have not able to use them is that the Thein Dam, which is the most important one, has not been constructed. a huge scheme, it costs Rs. 450 crores. I am unable to give an immediate solution to this problem. but I am willing to discuss this matter with the Rajasthan Punjab and other State Governments which will benefit the flow of water to arrive at a settlement, so that the Thein Dam may be taken up on a priority basis and constructed.

SHRI R. L. BHATIA (Amritsar): It can be started and the agreement can be arrieved at later on.

SHRI R VENKATARAMAN: That is where the trouble arises. trouble actually is that we have not agreed among ourselves, and the result is that our valuable water flowing into Pakistan. Our State Governments must come together on the utilisation of this water, and on that if we come to an aggrement it may be easier to solve the problem. However it will not be easy for the state Governments which have large resources to fund these big projects. It may be possible for the Government of India to find a solution to the financing of such huge projects. I will go only that far.

Similarly, the Rajasthan which Sukhadiaji also raised, project. another major Sukhadiaji will remember that in those days we both used to go to the National Development Council. Shri Brahmananda Reddy and everybody used to In the First Plan be there. big schemes were taken up by In the Second Plan irrigation schemes were taken up by respective States, and the States have not been able to execute any of these big projects on schedule. Therefore, there is scope for rethinking on this matter. The hon. Minister of Planning is by my side. He may take note of it because it is a very sad that in our country when we starved for water, so much of water We must try to should go waste. find some solution both for Rajasthan Canal and the waters—the Narmada waters are also going to waste-and I hope some discussions will take place in which all the States will be able to come to some agreement.

There was one question in which all sides were equally interested, and that is with regard to the backward areas and regional imbalances. Sukhadiaji raised it, and a number of hon. Members on the other side also very strongly pleaded. It is a result of a historical situation. When the British were ruling this country, two or three States developed—Bombay, Calcutta

and to some extent Madras—but the other States, and more particularly the princely States were all in a very backward state of development. The result is that industry naturally goes to that area where it has facilities, and there is a higher rate of growth in Bombay and Calcutta than in the rest of the States.

DR. SUBRAMANIAM SWAMY (Bombay North-East): But the fruits of that are not enjoyed by the people of Bombay.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKTASUBBAIAH); Because they have elected Subramaniam Swamy!

SHRI R. VENKATARAMAN: What I am keen on saying is that in order to correct this imbalance, we have provided a number of incentives. If you start industries in the backward areas we give 15 per cent of the capital. A number of other concessions are given. Differential rate of interest is given, but all these concessions do not seem to have any appreciable impact on correcting the regional imbalance.

#### 17.00 hrs.

Again, it is a matter in which all of us should put our shoulders together to see that effort is made to correct this imbalance, because unless the country progress as a whole it will not be possible for the country to be strong. We cannot have pockets of poverty. It is an old saying of the International Labour Organisation that poverty anywhere is a threat to proseverywhere. Therefore should try to prevent the pockets of poverty in our country. Again, the Planning Commission is doing its utmost to see that the imbalance is corrected (Interruptions).

A number of questions were raised about black money. About the black money, it is a million dollar question. In fact, any economist who can find a solution for the the black

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money will get a Nobel prize for it. (Interruptions). You do not have to be impatient, because I will deal with everyone of the suggestions. One suggestion is by Shri R. Bhatia namely to allow them to free-' ly convert their money at a premium. He said issue bonds with price Rs. 150 and Rs. 100 face value or something like that, and allow freely the black money to be con-There was the other side verted. which said, demonetise the whole Both these things are currency. fraught with the most serious conse-The unsettlement and the quences. that one would create if one disturbs the confidence in currency over-estimated and cannot be be very difficult before can establish confidence. Therefore, any drastic suggestion which comes will have to be very carefully considered in the light of its repercussions on society. At the same time, 1 do not want to give any impression to anybody that I rule out any such suggestion. It is also possible to consider it in some modified form.

Similarly, I would like to say that so far as the issue of bonds is concerned it is also fraught with very unsavoury consequences because it will give an impression to the people you, can go on making blackmoney and some day convert it into Therefore that also subject white. to some modifications can be looked At the moment I am only telinto. ling the House that I am seized of this matter and I shall try to do the best I can in the circumstances.. not possible to take the House anybody into confidence as to what one would do in this matter. But Ι am fully conscious of the impact of black-money on the economy. Many people think that black-money held in the form of gold or silver or in the form of currency notes. comparatively ill-informed people do The more informed and better class of black-money holders keep it in such a way that it cannot be

easily deleted. They keep them scrap and commodities and durables and they keep them in godowns distributed all over the country so that it is very difficult for you to find it. They invest black money in which are saleable. They use money to corner goods in short supply. Suppose there is shortage of gur blackmoney reaches and corners it. There is shortage of oil, black-money reaches and corners it. Similarly have had lot of difficulty with other Commodities. One of the ways which we can handle the situation is to take drastic action. If the House will support me, certainly the Preventive Detention measure will used for the purpose.

#### AN HON MEMBER: Do it.

SHRI BHAGWAT JHA AZAD (Bhagalpur): Use the Preventive Detention measure and tell us.

SHRI R. VENKATARAMAN: Some members raised the question of the beedi industry. In the Beedi industry a rather difficult situation has been created. What apparently is a sort of concession to the weaker sections has ultimately proved to be very difficult for the organised sector and workers. This is the case of concession of excise relief to the unbranded bidi. Because unbranded bidi is not liable to the excise levy, a number of people who are really engaged in divide themselves business subdivide themselves, and coming under the category of unbranded bidis, take advantage of the concession. I became aware of the situation in a few months' time after I took over. if I did not levy any tax on unbranded bidi, it was only to escape criticism from you, because you will say Mr. Charan Singh did not levy tax unbranded bidi and you have levied this tax on unbranded bidi. We have received representations from various Governments like Madhya Pradesh Kerala etc. where bidi industry is organised in co-operatives and

they also labour unions, where organised themselves. So, abused: this concession is more concession has been this to the detriment of the poorer sections than to the benefit of the poorer sections. As I said I will have to wait for better times to rectify the situation.

# श्री**ेमाग्वत झा ग्राजाद**: ग्राज ही कर दो।

SHRI R. VENKATARAMAN: It cannot be done because I can reduce the tax now but I cannot increase the tax now.

Now I have got to deal with one or two more points. I was expecting that my friend Mr. Jyotirmoy Bosu would come here. Because, he has written to me a letter in which he has asked me to explain certain points in the course of my reply to the debate. He said that only lower rate of duty was levied on Pitts Aircraft and he wanted my explanation. This is a case in which the customs duty on imported aircraft statutorily is 40 per cent. Then, there is an additional...

(At this stage Shri Jyotirmoy Bosu entered the House).

SHRI BHAGWAT JHA AZAD: Think of the devil and he is there!

SHRI R. VENKATARAMAN: Think of the angel and there it is!

SHRI BHAGWAT JHA AZAD. I seriously object to this amendment by the Minister to my remark.

SHRI R. VENKATARAMAN: The import duty—Mr. Jyotirmoy Bosu may listen—on airreaft and parts thereof, i.e., the statutory duty is 40 per cent. Then there is an auxiliary duty and then there is also what is known as counterveiling duty. But every statutory duty has got what is known as an effective rate and the effective rate is notified by the Government and the effective rate which, as Mr. Satish Agarwa knows from his own experience, is framed from time to time

taking into consideration various factors. The effective rate on aircraft under notification no. 145—aeroplanes, etc. is 3 per cent.

SHRI SATISH AGARWAL (Jai-pur): Dated?

SHRI JYOTIRMOY BOSU: Kindly send a copy.

SHRI K P. UNNIKRISHNAN (Badagara): What is the date of the notification?

SHRI R. VENKATARAMAN: I will give you.

SHRI JYOTIRMOY BOSU: I know, you won't be happy to give it either.

SHRI R. VENKATARAMAN: The date is 9th July 1977—Janata Government notification.

SHRI JYOTIRMOY BOSU: I would like to have a look at that. Kindly give us a copy of that. It was my job for four years.

SHRI R. VENKATARAMAN: On the basis of this notification, the value was assessed and the tax of sixty one thousand and odd rupees has been collected. Therefore, to say that we have done anything wrong in this is certainly absolutely baseless.

SHRI JYOTIRMOY BOSU: I never talked about the duty. I talked about the legality of the entry of the aircraft. (Interruptions). I will reply at the time of the Third Reading.

SHRIR VENKATARAMAN: I have got a copy of the letter which he has sent to me. I will read a portion of that letter:

"I talked to your Collector of Customs yesterday and I am told that the import duty on aircraft is fifty three per cent—total. He has stated that there is a lower rate of duty which has been put into force by a Government circular. I would like to have a copy of the same. In the meantime, kindly examine and

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let me know as to how this duty was fixed when the declared c.i.f. value was Rs. 4.5 lakhs."

Now the point which he raised and the letter, which he wrote, implied that we had changed the notification and that we had charged three per cent. But this notification, as I pointed out, is dated 9th July 1977.

I will also try to recollect for the benefit of Shri Satish Agarwal...

SHRI JYOTIRMOY BOSU: What was the date of entry of the aircraft into India?

SHRI R. VENKATARAMAN: This is not a Question Hour. I am not going to answer questions.

MR. DEPUTY-SPEAKER: Only if you yield, he can get a reply He is not yielding.

SHRI R. VENKATARAMAN: May I sum up? Mr. Jyotirmoy Bosu's attempt to find something here is an attempt of the blind man in a dark room searching for a black cat that was not there.

SHRI JYOTIRMOY BOSU: He who laughs last laughs best. Mr. Subramaniam defended Maruti and he has gone into oblivion. You have taken the role today. (Interruption).

SHRI R. VENKATARAMAN: Allied to this is a question as to whether the Government should have the power to notify an effective rate as against a statutory rate On this matter, the Public Accounts Committee also has gone into it and recommended that this notification of the effective rate should not be done by the Government. This has been examined both the Congress Government before and by the Janata Government later and both the Governments came to the conclusion that in view of the circumstances in which the Government will have to vary the rates for the purpose of protecting trade, industry, export and all these things, they must have the power and, if it exercises the power wrongly, it must be condemned, but the power must rest with the Government.

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I am grateful to the House for the very patient hearing given to me and, I am sure, they will accept it.

#### SOME HON. MEMBERS rose—

SHRI JYOTIRMOY BOSU: Will you tell us the date of entry?

MR. DEPUTY-SPEAKER: Third Reading is there.

SHRI JYOTIRMOY BOSU: One clarification

SHRI K. P UNNIKRISHNAN: I had referred to the nationalisation of six commercial banks and also referred to a remark made by the Prime Minister regarding the Punjab & Sind Bank. I had specifically wanted a clarification on this.

SHRI R. VENKATARAMAN: I have consulted the Prime Minister and I was told that it is not correct.

MR. DEPUTY-SPEAKER: Shri Satish Agarwal.

Mr. Jyotirmoy Bosu, you were not present in the House when the Finance Minister was replying to the debate on the Finance Bill. Only those who were present here. I can call. You cannot simply come immediately and put questions.

SHRI SATISH AGARWAL: I would like to seek one clarification from the hon. Finance Minister. Is it not a fact that under the law the customs duty is charged on the imported article with regard to the date of importation of the article into the country? This is the considered opinion of the Attorney General. Because this plane was imported into the country prior to July, 1977, the duty should have been charged which was prevalent on the date of importation of the article into the country. This is the legal position and the considered opinion of the Attorney-General. If you are in a

position to reply now, you may reply now. Otherwise, later

MR. DEPUTY-SPEAKER: The hon. Minister has been replying to the debate for more than an hour. If the hon. Members want any clarification from the Minister, they can write to the Minister. Before the motion is moved...

SHRI R. VENKATARAMAN: I want to add that the effective rate of basic duty on aeroplane has been 3% for the last several years, from 1949. The notification was re-issued on 9-7-19-7

#### 17.19 hrs.

[Mr. Speaker in the Chair]

SHRI JYOTIRMOY BOSU: We will find out.

### 17.20 hrs

### STATEMENT RE: ASSAM

THE MINISTER OF HOME AF-FAIRS (SHRI ZAIL SINGH): Sir, as the House is well aware, Government have been most anxious to bring about a satisfactory solution to the problem of foreigners in Assam. Time and again it has been made clear that Government have been and are willing for talks

2. The Chief Minister of Manipur, Shri R K. Dorendra Singh has taken initiative to have discussions with all Assam Students Union (AASU) and All Assam Gana Sangram Parishad (AAGSP) in order that the agitation in all its aspects is withdrawn and talks with Government are resumed. Following his discussions, Shri R K. Dorendra Singh has been assured that AASU and AAGSP will withdraw the agitation in all its aspects except the blockade of crude oil, if an announcement is made for:

- (a) release of detanues who are involved in the agitation in a peaceful manner; and
- (b) withdrawal of the notincations issued under the Assam disturbed Areas Act and the Armed Forces (Special Powers) Act.
- 3. The Government have accordingly decided to release all detenues who are not involved in violence and to withdraw the relevant notifications on 2nd August, 1980, on the clear understanding that AASU and AAGSP will withdraw the agitation as mentioned above with effect from the same date.
- 4. In order to create an atmosphere of good-will and understanding. Government have also decided to take action as follows:—
  - (a) to waive the recovery of collective fines imposed for acts of communal violence provided undertaking are given by representatives of affected communities to abjure violence and to live in amity and peace.
  - (b) to review the cases registered against persons who have not been involved in violence
- 5. As regards action against Government servants it is a matter entirely between the Government and its employees. The State Government will review disciplinary cases on merit. In this connection the Prime Minister has directed that the approach shou'd be sympathetic.
- 6. The Government appreciate the efforts made by the Chief Minister of Manipur and others in this regard and trust that harmony and normalcy will now be restored in Assam. Government expect cooperation from all sections so that talks to find a satisfactory solution can commence soon.